Resolution re.
Continuance of

[भी बूटा सिंह]
इम चाहते हैं कि वहां जल्दी से जल्दी
चुनाव हो जाएंगे और वहां चुनी हुई
सरकार आकर कर्नाटक के लोगों की सेवा
करेगी। मुझे पूर्ण विश्वास है, चन्द्रे गौड़ा
जी, वहां के लोग आपको मौका नहीं दग,
इसलिए मैं समझता हूं कि इसका आपको
समर्थन कर देना चाहिए। इसको पास
कर देना चाहिए।

THE DEPUTY CHAIRMAN: Now, I shall first put the amendment moved by Shri Satya Prakash Malaviya to vote.

#### The question is:

"That in the said Resolution in the fourth line, for the words for a further period of six months' substitute the words upto the 31st December, 1989"

The motion was negatived.

THE DEPUTY CHAIRMAN: Now, I shall put the amendment moved by Shri Shri Subramanian Swamy to vote.

The question is:

"That after the said Resolution, the following be added, namely:—

"That the House further resolves that the general elections to the Karnataka Assembly shall be held not later than the general elections to the Lok Sabha".

The motion was negatived.

SHRI M. S. GURUPADASWAMY: Madam, I oppose the continuation of President's rule in Karnataka. There is no justification for continuation of President's rule. No valid reasons have been given by the Government so far for continuation. President's rule is being used for partisan ends. We oppose President's rule. In protest, we are walking out.

(At this stage, some hon. Members left the Chamber)

SHRI V. GOPALSAMY: The Home Minister has not given any valid reasons for continuation of Presidents rule as Karnataka. Therefore, I register my pretest and I am walking out.

(At this stage, the hon, Members left the Chamber).

SHRI SUBRAMANIAN WAMY: Since no assurance has been given that the elections to the Assembly will be held not later than Parliamentary elecions, I also join the walk out.

(At this stage some hon, Members left the Chamber)

THE DEPUTY CHAIRMAN: Now, the question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 21st April, 1989, under article 356 of the Constitution, in relation to the State of Karnataka, for a further period of six months with effect from the 21st October, 1989."

The motion was adopted

Resolution re Continuation of presidents proclamation under article 356 in relation to pujab

THE DEPUTY CHAIRMAN: Now, we will take up Punjab.

THE MINISTER OF HOME AF-FAIRS (SHRI BUTA SINGH): Madam, I beg to move:

That this House approves the continuance in force of the Proclamation issued by the President on the 11th May, 1987, under article 356 of the Constitution, in relation to the State of Punjab, for a furner period of simmons with effect from the 11th November, 1989.

As the House is aware, in view of the then prevailing situation in Punjab, pro-

clamation under article 356 of the Constitution in relation to the State of Punjab was issued on 11th May 1987 on the recommendations of the Governor, Approval of Lok Sabha as well as Rajya Sabha for the issue of Proclamation under article 356 was obtained on the 12th May The Legislative Assembly of the State which was initially kept under suspended animation was dissolved on the 6th March, 1989 on the recommendations of the Governor. As the law and order situation in the State continued to be disturbed approval of both the Houses of Parliament was obtained for continuation of President's rule for a further period of six months with effect 11th November, 1987.

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Madam, under the existing provisions of article 356(5) of the Constitution, President's rule could not be extended beyoud a period of one year unless the two conditions mentioned in that clause are met. As both these conditions were not fulfilled, article 356(5) of the Constitution was amended by the Constitution (Fifty-ninth Amendment) Act 1988 as to make clause 5 of that article inapplicable to the proclamation issued on the 11th May 1987 with respect to State of Punjab. With this amendment, President's rule can be extended, if necessary, for a total period of three years in Punjab without fulfilment of the conditions mentioned in clause 5 of article 356 subject to the approval of both the Houses of Parliament for continuation of proclamation for a period of six months on each occasion. After enactment of the Constitution (Fifty-ninth Amendment) Act. 1988, President's rule in Punjab has been extended with effect from 11th May 1988, 11th November 1988 and again with effect from 11th May 1989. The present term of President's rule is due to expire on 10th November 1989. The Governor of Punjab in his recent report to President of India has stated that fight against terrorists has reached critical stage. With the fresh spurt οŧ anti-national terrorists trying to come from across the border with newly supplied arms and ammunitions, there exists an imperative need to firmly and effectively deal with them as well as the terrorists who are already in Punjab. Accordingly, he has stated that it is necessary that the President's rule in Punjab be extended for further period of six months with effect from 11th November 1989. Governor has further mentioned that is not possible to have any Assembly elections as there is near total uncertainty in the political arena in Punjab with Akalis being divided and sub-divided in several groups and sub-groups. As a res\_ sult, a politically unstable situation has arisen and the Governor is doubtful when any cohesive or stable State Government could be formed. The Governor's view is, a much more stable political situation will emerge in Punjab after the coming Lok Sabha elections. Accordingly, he has recommended that the Assembly elections should be held only after the Lok Sabha elections whenever they are held. In the circumstances, the Governor has recommended that the Proclamation dated 11th May 1987 under Article 356 of the Constitution may be extended for a further period of six months with effect from 11th November 1989.

Keeping in view the situation prevailing in the State of Punjab and taking all the relevant factors into consideration, it is proposed that the Persident's rule in Punjab may be continued for a further period of six months with effect from 11th November 1989. In view of the position explained by me, I solicit the approval of this august House for the resolution mentioned by me at the beginning.

THE DEPUTY CHAIRMAN: There is an amendment by Mr. S. P. Malaviya. I would like him to move it without making a speech.

SHRI SATYA PRAKASH MALA-VIYA(Uttar Pradesh): Madam, I move:

"That in the said Resolution in the fourth line, for the word for a further period of six months substitute the words upto the 31st December, 1989."

The questions were proposed.

THE DEPUTY CHAIRMAN: Now, the resolution and the amendement are open for discussion. Shri Yashwant

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The Deputy Chairman

We have constraint Sinha of time. I would request you to abide by it. You will have 14 minutes.

श्री चतुरानन मिश्र (बिहार) : कल क्या होता। कल छट्टी होगी या नहीं।

उपसभापति : कल छुट्टी नहीं है । कोई तैयार नहीं हुपा तो छुट्टी नहीं

श्री चत्रानन मिश्र: हम लोगों के निवेदन को सरकार ने नामजूर कर दिया?

उपसभापति : गाल्म नहीं किसका निवेदन था। इधर से भी निवेदन था उधर से भी निवेदन था। इन दोनों निवेदनों के उत्पर कोई निर्णय नहीं हुआ है इसलिए जो हालत है वही रहेगी।

श्री चत्रातन मिश्र : निर्णय कौन लेगा ? ध्राप लेंगी या सरकार ?

उपसमापति : निर्णय नहीं लिया गया है इसलिए कि बोनों तैयार नहीं हुए ।

श्री शतुरानन मिश्र : हम लोग तो तैयार है (व्यवधान) किसी ने एप्रोच नहीं किया . . (व्यवधान)

उपसभापति: सरकार यह, चाह रही थी कि सैटरडे को बैठें, जिस पर श्राप वैयार नहीं भे और सरकार कल छुट्टी तभी देगी जब सैंटरडे को बैठेंगे। इसलिए? कोई निर्णय नहीं हुत्रा ।

श्री चतुरानन मिश्रा कब बैठेंगे वह श्रमण बात है लेकिन कल छुट्टी हो इस पर सदन एक मत था। इसलिए सरकार ने क्यों नामजूर कर दिया।

उपसभापति: सदम इस बात पर एकमत नहीं था। आप बैठिये मैं आपको बता हूँ। प्रापने शायद पूरा सुना नहीं सदन इस बात पर महमा था कि छट्टी हो सगर इस बात पर सहमत नहीं आहा.

कुछ लोग सहुमत नहीं थे कि सैटरडे को बैठें ग्रौर सरकार इस द्वात पर सहमत नहीं थी कि सैटरडे को नहीं बठें ग्रगर कल छट्टी करें इसलिए **मामला** वहीं का वहीं है। जो हालत है वही रहेगी।

भी चतुरानन मिथा: इसका मतलब यह हुआ कि सरकार ने रिजेक्ट कर (व्यवधान) कन्डीशनल बना दिया....

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : सरकार बैठना चाहती थी लेकिन सैटर ड को न बठने के कारण...(व्यवधान) ऐसाहुमा।

श्री चतुरानन । सभः ग्रापने कंडी शनल बना दिया। हम लोग तो कह रहे थे.. (ध्यवधान) कि पैगम्बर साहब का जन्म दिन है ... (व्यवधान)

ठाकुर जगतपाल सिंह: ग्रगर ये छट्टो चाहते थे सर्पोटर य तो सैटरडे को नयो नहीं बैठते । इन्डाइरेक्टली इनकी मंशा यह है कि छुट्टीन भानी जाये।

उपसभापति : कृपया अभी इस मसले को बंद कर दीजिए। पंजाब के बारे में बात करिये जो हो गया है।

SHRI YASHWANT SINHA (Bihar): Madam Deputy Chairman ... (Interruptions)... as we sit here in this House to discuss once again the extension....

THE DEPUTY CHAIRMAN: Order please.

SHRI YASHWANT SINHA: ...of President's rule in Punjab, I am aware of the hollowness of the ritual that we are going to undergo. For two and a half years, democracy has been extinguished in Punjab. Punjab has been, as the Home. Minister has just said, under President's rule since 11th May 1987. And once again, this incompetent Government has before us for the extension of President's rule in Punjab for another six months. But even more interesting, more amusing, than this proposal or Resolution of the

Government, Madam Deputy Chairman, is the reason which the Government has mentioned for the extension of President's rule. I was trying to listen carefully the reasons which the Minister was mentioning in his speech. Now, what did the Minister sav? The Home Minister said that according to the report of the Governor the fight against terrorists has entered a critical phase—a critical phase has been reached in the fight against terrorism and therefore in order not to interfere with this critical phase, crucial phase, President's rule must be extended. This is one of the reasons. The second reason. Madam Deputy Chairman is the repetition of the reason that they have mentioned in the case of Karnataka, to which they have mentioned in the case of Karnataka, to which my hon, colleague, Mr. Jaswant Singh, referred in his speech; nothing could be a greater mockery of democracy, nothing could be a greater insult to all of us sitting here in this House than told to be that either in Karnataka or in Punjab the people are not capable in Karnataka or in Punjab the people are not capable of giving themselves a stable government and therefore, the rule of either Mr. Venkatasubbajah or Mr. Siddarth Shanker Ray should continue.

Now, in the case of Punjab, Madam Deputy Chairman, a very funny argument has been advanced by the Governor which the Home Minister has quoted with approval, that the Akalis are divided and therefore Punjab will not have a stable government and therefore we should have extension of President's rule.

[The Vice-Chairman (Shri B. Satyanarayan Reddy) in the Chair]

Mr. Vice-Chairman, Sir, can the Home Minister, can this Government, can anybody sitting here in this House really, seriously, take this argument to be valid, that because the Akalis are divided we must have continuation of President's rule?

ज्जा मंत्रासय में विद्युत विभाग में राज्य मंत्री (श्री कल्पनाथ राय): आप बहुत इन्छा बोल रहे हैं। श्री यशवंग्स सिन्हा । अच्छा तो बोल ही रहा हूं। प्रापसे तो है फिनेट्ली अच्छा बोल रहा हूं। नहीं तो श्राप कैंबिनेट निनस्टर होते, स्टें मिनिस्टर नहीं होते।

Mr. Vice-Chairman, Sir. the point I am making is that this time when the Government of India has come up with a recommendation of the Governor for the extension of President's rule, it has absolutely no legitimate reason, no legitimate reason whatsoever, for the extension of President's rule. And therefore, it is the English of Mr. Siddhartha Shanker Ray, it is the officialese of the North Block which has come to the rescue of the Home Minister in weaving certain expressions "critical phase", "fight against terrorism" And with no explanation and all that. whatsoever is to how it is a critical phase, the Home Minister is trying to mislead this House and the nation. And I on behalf of my party not only oppose this resolution as vehemently as I can but I also take serious objection to the reasons which have been advanced by the Home Minister for the extension of President's rule.

Mr. Vice-Chairman, Sir, I would like to remind the Home Minister that it was he himself personally who, as recently as June 1989—to be precise on the 5th of June 1989-told the Press in Bhopal that the Punjab problem would be solved very coon, that terrorism in Punjab has almost ended and that the last impediment in the solution of the Punjab problem has been removed and the Government hoped that the Punjab problem would solved. When I read it and many countrymen of this great untry read it we all felt that perhaps this Government will not have the audacity to come before Parliament again for the extension of President's rule, irrespective of the constitutional amendment which has been kept. This is the brutality of the majority that we are seeing here in this House. While Punjab bleeds, while there is mayhem in Punjab, while innocent people are being killed, while police atrocities

#### [ [Siri Yashwant Sinha]

continue in Punjab day in and day out, we are told here that President's misrule in Punjab must continue. What is it that we are extending in Punjab? It is not merely an extension of President's misrule. It is an extension of the tragedy of Punjab under President's rule. It is an extension of the brutality in Punjab under President's rule It is an extension of inhumanity in Punjab under President's rule. It extension of all that is had. in a government with the added ignominy that it is not a democratic government. If a democratic government fails, the powers that be in Delhi can dismiss that Government. They can dissolve the Assembly and they can impose their own rule. I had said this when I was speaking on Punjab last time. I had asked: Who is going to sit in judgment on you and who is going to say whether there has been President's rule or misrule where the terrorist killings have been three times as such they were in Barnala's regime? Who is going to judge that? That judgment will have to come from the people and the people must be given a chance to exercise that judgment. Therefore, President's rule must be ended here and now irrespective of whether the Akalis are divided or not. Tomorrow maybe they will say that the Congress Party is divided and, therefore, they cannot have elections. This is the most ridiculous argument that I have heard in a democratic framework ever. Therefore, this argument hold.

Sir, as I said Punjab has been a great tragedy unfolding itself before our eyes. Whether we are sitting there or sitting here. we are all helpless witnesses to this tragedy. We know what exactly is going to happen. But neither the Home Minister with all the might of the Government that is there at his disposal nor anybody else is in a position to influence the turn or events in Punjab today. Why? The reasons are not very far to seek. In the tragedy of Punjab today, the Government of India has a primary role to play and I am saying this with the greatest sense of responsibility. If there is one organisation which is responsible for continued terretism is

Punjab, it is the Government of India and nobody else. I said it at that time. Mr. Darbara Singh is not here. He had taken umbrage at my remark. I had said that it is the Government of India which, through its actions, is producing fresh tetrorists everyday in Punjab and as long as that factory which produces terrorists goes on there will be no end to it.

The super cop, Mr. Rebeiro, has left political Nothing can demonstrate the of this Government which hankruptcy praised Mr. Rebeiro sky high when he was sent to Punjab. It was not Mr. Rajiv Gandhi, It was not Mr. Buta Singe is was not the political leadership of the Congress in which the Government had faith, They put their faith in that one super cop the miracle man; Mr. Rebeiro. What has happened? This gentleman has now been given a safe assignment somewhere in an East-European country so that his life could be protected while Punjab continues to bleed, while Punjab continues to burn. three have been These years \* like Sahara desert in Puniab When Mr. Rebeiro is preparing to leave-or he has left. I do not know -what does he say? The man who advocated "bullet for bullet" to Punjab is now a complete votary, a supporter of what is called the Chamanial-line, the Inspector General who voluntarily left Punjab because he was not in agreement with the Government Policy Now Mr. Rebeiro talks of winning the hearts of the people. His language is very akin to the language we have all been using all these years. We have all been saying that the Punjab problem and the situation in Punjab cannot be brought under control by bullets alnoe. Try and win the hearts of the people. But what has been the political initiative on the part of the Government? Last time, Mr. Vice-Chairman, Sir, when we discussed this issue, we were told that there was a Cabinet Sub-Committee which was visiting Punjab. And this Sub-Committee of which the Home Minister was a part and the Foreign Minister was, perhaps, the Chairman, visited Punjab on the 12th April. This Cabinet Sub-Committee was supposed to be a part of the great, much-publicised package on Puniab of the

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great Prime Minister of this country. One never heard about it ever again. Never did we get to hear about this wretched Cabinet Sub-Committee what did they do. what was their report, what was the polithey recommended tical solution All these months have passed, Punjab. political been по has and there Governon Punjab by this initiative ment. And then all those things which hurt the Sikh psyche continue to be present not only in an abundant measure but also in a heightened fashion. What has happened to that Jain-Bannerjee Panel which was set up to ensure or recommend prosecutions in the killing of Sikhs in Delhi in November, 1984? That has been abandoned. Mr. Buta Singh has not mentioned what the Government thinking is, now that after so many years, four and a half years or five years, not a single individual has been punished for those massacres which took place in the capital of this country. Nothing at all. The Government is absolutely silent on this. And I do not know whether in his reply the Home Minister is going to cover this point. But any other Government worth its salt, if it had any sense of honour of shame would have come before this Parliament and said the first thing about its alternative action programme after the High Court's judgement on Jain-Bannerjee Panel. But there is nothing of the kind. No. They are going ahead, they the going ahead in their dictatorial, in their autocratic in their totally undemocratic way. Even the Newstrack cassette has been consored. When the leader of my Party, Mr. Chandra Shekhar, for the first time went on that and gave an interview, what have the Censors done? They have chopped off that particular sentence or sentences that he utterred because įt did suit not the ruling let the people of the country know the truth. But I would like to tell you, Sir and I would like to tell the Home Minister through you that the truth can never be suppressed. If we believe in the motto which is written all over this building and all over the country-Satyameva Jayate'-let the Government be warned that the truth shall prevail despite Mr. Rajiv Gandhi, despite Mr. Buta Singh

and the cohorts that they command. There will be no stopping the truth and truth shall prevail in Punjab also. The truth is that the Government is behind the situation in Punjab, the truth is that it is ruling party which has created the situation in Punjab the truth is that it is the ruling party which is keeping the situation Punjab as it is today. And the only answer, therefore is not the extension of the President's Rule. The answer is what the people of this country are going to do in the next few months, and that what answer is to throw them out lock, stock and barrel. And once that is achieved then the famous Punjab problem will be solved in and this Minister, this a jiffy like this. Government and this Prime Minister may come back to the country, and see how we solve this Punjab problem. And with this, Sir I absolutely and stoutly with all the emphasis at my command, oppose strongly this move. This is absolutely a nefarious, dangerous move on the part of this Government to continue to kill, murder and paralyse democracy in Punjab for another six months. And I demand that the President's Rule should be ended forthwith, and elections to Assembly in Punjab must be held, and all those who have been kept behind bars including Mr. Badal and Mr. Tohra—there is no reason why they should continue to be behind bars; if they can be kept behind bars, then most of the Cabinet Ministers sitting here should also be behind bars-should also be released and immediate elections should be ordered in Punjab. Thank You, Sir.

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman Sir, I have very carefully listened to my hon. friend, Mr. Sinha and I think he had come after reading the morning newspapers, perhaps his line of argument and the data that he built up would have been different. I am convinced that his own speech, Mr. Vice Chairman, is adequate answer for continuation of the President's rule in Punjab Let me list what he has said. I will quote only a few sentences. Hon. Mr. Sinha has said that Punjab is bleeding and here both Mides of this House including the Government of India are helpless spectators to rule.

[Shri Vishwa Bandhu Gupta]

this spectacle. Now this is one of the argument that the Hon. Home Minister has built for his decision to continue the President's rule in Puniab as suggested recommended by the Governor of Pun-Because the Governor has staiab. in Punconditions ted the jab today, because of terrorist activities because of the actions going on, are not suitable for Assembly elections. I would kindly have Mr. Yashwant Sinha note that as far as this one particular argument is concerned, he is on very thin ground and it will not be possible for him to convince this august House, that they should reject the continuation of President's

Now, Sir, Mr. Vice-Chairman, the question, apart from the killing and bleeding of Punjab, is whether there are suitable conditions, suitable enough, safe enough and secure enough for holding Assembly elections. Mr. Vice-Chairman, Sir, if political parties are divided and he agrees that they are divided-Mr. Sinha has not said that the Akalis are not divided-if the major political parties are divided, there would be no suitable situation as far as holding of elections in a normal manner is concerned. And that is precisely what the hon. Governor of Punjab has recommended. It is not a question of A party or B party. If the Akalis are there and they are divided that means the situation will continue in such a way that if and when the Assembly elections are held there will be even more strife and more difficulties and it would not be possible to have secure and safe and just elections, as far as Puniab is concerned.

Now the third point that the Hon. Governor of Punjab has suggested is that situation is likely to arise when stability will come back and that would be only after the Lok Sabha elections are held. Now, this is one argument that Mr. Yashwant Sinha has not used, because the Governor himself has suggested that time today is not ripe for holding Assembly elections and they will be held after the Lok Sabha elections then a stable Government can be formed

Mr. Vice-Chairman, Sir, actually the bon. Home Minister is not asking for an unlimited period of time for extending the President's rule in Punjab. More and more terrorists are appearing on the scene although Mr. Yashwant Sinha has also agreed that probably a large number of terrorists are also being killed. Now, you are talking about the super-cop, Mr. Ribeiro. I know Mr. Ribeiro. He is a fine gentleman. He is an efficient cop. Well, you call super-cop, him a or not but the thing is that he did job as far as managing the situation in . very difficult conditions was concerned. And you will have to agree that today the critical phase that the hon. Home Minister has talked about has actually arrived. If you kindly refer to the newspapers, you will see that while there are some innocent people who are being killed, there also a number of hard core terrorists who are being killed by police force today. Today, the morale of the police force is quite high in Punjab. They are tackling the problem. There is a situation where terrorists are coming in from across the border. This is one point that the hon. Mr. Sinha from the other side has not even talked about. For him. I think, the situation across the border from Pakistan does not arise. He does not see the picture at all that there is a border, that there are people on the other side who are interested, and the government on the other side who are interested in creating a situation of instability in Punjab, that there is evidence that terrorists are benig trained across the border who are coming from across the border and they continue to exert. pressure on India. They have their own designs. They may be a part of international conspiracy as far as this part is concerned. Mr. Sinha does not see it He sees only the people sitting across him, because we are on the Treasury Benches and he is in the Opposition. He feels that the entire blame for vested interest in continuation of Presidont's rule in Punjab lies with the Government. Most humbly I would say that as far as this Government is concerned, and this

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party and the leader, many many initiatives have been taken. He himself referred to the Sub-Committee After all, efforts have been made; initiatives have been taken as far as our party is concerned; leaders have visited different districts, have had meetings there and they have tried to build up a situation and public opinion strongly against the terrorists. We have resisted them; the police has resisted them; terrorists are Puniah and killed in being better there situation the it was ever before. However. than the situation is not such as yet where elections can be held to the Assembly today. So I would most humbly say that this august House will accept the recommendations made by the Governor for continuation of the President's rule for only riod of six months, with effect from 11th November, 1989.

Mr. Vice-Chairman, we are all interested in democracy. We are all interested in the freedom of the press in this country. We see everything being published and all news with regard to what is happening in Punjab is being published. People are aware of what is happening in Punjab. Mr. Sinha has also agreed that it is not a question of this side or the other side. It is a problem that is being faced by the nation. But he has failed to see as 1 mentioned earlier, the situation that Punjab is a border State, that the trouble in Punjab is greater in those three districts which are directly linked with a country next door and pressure is coming from there; terrorists are coming from there; they are being trained there; money is coming from there; smuggling is going on from there in spite of our best efforts. This is what I would like the hon. Mr. Sinha and his party colleagues on the other side of the House to see and give their full support to the efforts being made by the Government of India and our party in order to tackle this problem which is before the nation, not the Government of India alone.

Therefore, I would say that there is ample justification for the hon. Home Minister to have suggested it and it is the right step to have accepted the recommendations of the Governor of Punjab, for continuation of the President's rule for another six months. Thank you.

President's rule

in Puniab

SHRI M. A. BABY (Kerala): Mr. Vice-Chairman, the Home Minister has stated that President's rule should continue in Puniab and Assembly elections can be held only after the Lok Sabha elections. So far as we are concerned, our demand is that Assembly elections should also be held along with Lok Sabha elections. 5.00 F.M. But we are sure about one thing, whether the elections are to be after Lok Sabha elecheld the tions or not would be decided by those who are sitting now, on the Treasury Benches but by the present democratic opposition. Therefore, we are sure that elections to Punjab Assembly, Karnataka Assembly and all that, will be held after the Lok Sabha elections.

Now coming to the logic, the rationale that has been advanced by the Treasury Benches for postponing the Assembly elections in Punjab, just now my hon. friend from the other side tried to put an argument as if he was meeting the points raised by my colleague, Mr. Yashwant Sinha, but despite being very attentive I could not find any counter arguments put by my hon. friend in defence of his case.

We know that the situation in Punjab is very bad. I do not know how we can describe the present situation. It has further accentuated, it has further worsened and even some of the Congress(I) friends in personal talks admit that whatever link was there between the administration and the masses or people has been broknen today. During day time people are harrassed. They are put to trouble by the administration and police. Money is extracted from them During night time hapless people of Punjab are subjected to atrocities of terrorists. This is the situation. This is the actual situation and who is responsible this? So far as our party concerned we identify different forces who are responsible for this in very ex[Shri M. A Baby]

plicit terms. We are manimous or there is a near unanimity so far as the pernicious role played by the terrorists is concerned though thanks to his occasional fixations the Prime Minister uses to accuse the opposition of hobnobbing with terrorists and all that. We do not take that seriously though it comes from the Prime Minister.

So far as terrorism is concerned, the responsible political parties in our country and not so responsible parties in our country also are opposed to terrorism. We understand that, and terrorists are being aided and abetted by certain external forces, that also we consider very seriously. So far as dealing with the question of terrorism is concerned, the role played by the ruling Party at the Centre is not at all of any democratic content. While dealing with the Punjab problem the ruling party at the Centre places its immediate narrow selfish political interest above the solution of the Punjab problem. We need not dilate upon the danger of terrorism or in what unequivocal terms we should condemn terrorism. Especially when I speak on behalf of our party, we know that we need not have to underline the glorious sacrifices that the activists of the left parties, the two Communist Parties, have made on the soil of Punjab. Punjab has a great tradition of fighting for our Independence. We remember the valiant fight put up by Gaddar revolutionaries. We salute them. We remember the glorious sacrifice of Shaheed Bhagat Singh. And with humility and confidence we claim that we of the left are trying to carry forward that tradition in Punjab with whatever limitations we have.

I had personally been to Punjab in the recent past. I was there for three or four days to attend the State level Youth Conference. At gunpoint, we held our conference for three days, challenging the terrorists. We held mammoth rallies which ware addressed by Shri E.M.S. Namboodiaged, the veteran freedom fighter, and other youth leaders. And we returned on the 17th of the same after the con-

ference. The day we reached Delhi. received the most shocking and agonising news of the topmost youth leader of our organisation, Shri Sohan Singh Dheasin, being killed. He was relected at the conference in which we participated as secretary. We embraced and parted. We never expected that he would be killed the very next day. The Veteran Communist leader, Shri Darshan Singh Canadian, was murdered by the terrorists. I do not want to recall all the names, or sacrifices and all that. Now it is universally accepted. And leaders belonging to different other political parties are also being killed. I do not say that only Communists are being killed, or leaders and cadres of left parties are being killed. Some Congress (I) leaders are being killed; some BJP leaders have killed and many people not belonging to any political party-innocent peoplehundreds of them—are being killed. And what is the role of Congress(I) as a national party? Does Congress(I) do something to mobilise masses at the grassroot level?

President's rute

President's rule

SHRI V. GOPALSAMY: (Tamil Nadu): They have no connection with the grassroots.

SHRI M. A. BABY: This is the simple question I ask from those who speak about grassroot democracy. Our people are being murdered when they work, among the masses of people, when they try to organise people knowing fully well that they are being identified, they are being followed. They are being killed. The State President of DFYI was murdered within a span of two years. Now the State Secretary has been murdered. Hundreds of them are being murdered when they go among the masses of people and organise them, And what is the role of Congress(1)? gress(I) is also speaking against terrorism. On the one hand, the Punjab problem is being used by the ruling party at the centre for its narrow political gains. That is our charge number one. There is no point in somebody standing up from that aide and speaking about the foreign hand and destabilisation an all that I would like to put a simple question. There have

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been many summits where our Prime Minister had opportunities of meeting the popular Prime Minister of Pakistan. I do not want details, but did our Prime Minister ever take up this question, especially when we had so many occasions at our hands regarding the role played by those external political forces in training the terrorists of Punjab, in arming terrorists in Punjab? Did we ever take up this issue? Should we not take up this issue? So, just speaking about the role of foreign hands in whipping up terrorist violence in Punjab will not help.

Now it is being stated that a critical stage has been reached in fighting terrorism. What is that critical stage? I have been going through some of the statistics. The Barnala Government was dismissed under the plea that it failed to deal with the situation and President's rule was imposed. I fully understand the futility of comparing statistics, especially in relation to human lives. Whether it is five people or ten people killed, innocent lives are snatched away by terrorists. But, as you have raised this question that terrorism is being controlled or terrorists are on the run and things like that, I am forced to guote certain statistics. During the 20month rule of Barnala, 709 people were killed by terrorists. During 19 months of President's rule—one month less than the Barnala rule-2,966 people were killed by terrorists. And it does not include the latest figure of 1989; it does not include the figure of the last nine months. So, the claims of the ruling party at the Centre are totally bogus, totally baseless. Therefore, I want to mention the point which we repeated many times over, that only by a political solution can the Punjab problem be solved. There, the ruling party at the Centre—the Congress Party—should have some confidence in the people. When I say this I wonder whether it can ever have some confidence in the people. But, when we discuss the Punjeb problem, we should admire, praise and congretulate the

people of Punjab for the glorious role played by the people of Punjab despite all the provocation. Despite the most trying and difficult situation that prevails in Punjab, they could preserve unity. I do not want to recall instances when terrorists asked people belonging to a certain community to come out and line up and how people reacted in situations like that. There were many experiences to under line this point.

Now, when we speak about holding Assembly elections, the Treasury Benches say that it is impossible. But here, a paradoxical situation exists. The Prime Minister, at one point of time, had said, "We are going to hold panchayat elections in Punjab." This was the claim, I do not know what happened to that. Now the Governor says that Parliament tions can be held. So, only middle level elections cannot be held there.

THE VICE-CHAIRMAN (SHRI SATYANARAYAN REDDY): conclude

SHRI M. A. BABY: I am concluding. This is a very strange situation. Once the Prime Minister claimed that panchayat elections were going to be held, and the Government advises that Parliament elections can be held. But Assembly elections carnot be held!

Now, my honourable colleague from the other side referred to the "sensitive nature", especially from the national security point of view in view of the fact that Punjab forms part of our borders and all that It is due to the same reasons that we demand that there should be a popularly elected Government in Punjab, because the ruling party at the Centre is playing with fire. Going by its narrow, selfish political interests, the situation in Punjab has been vitiated by the ruling party at the Centre and, in the same way, the situation in Jammu and Kashmir is being vitiated today. That State also forms part of our northern borders. I do not want to refer so, what, is happening in relation to; the Bodo agitation in Assam or how extremists are being given all sorts of encourageContinuance of [Shri M A Baby]

ment and help in the State of Andhra Pradesh to destabilize the situation there. Therefore, we accuse that the present Central Government is the greatest destabilising factor in Indian politics today. And the Punjab problem, or for that matter any other serious porblem that our country is facing today, cannot be solved with the present Government at the Centre.

Resolution re.

I have already referred to the situation that exists in Punjab in relation to the role of the bureaucracy and the police. Some describe the situation by using the term "State terrorism" that exists in Punjab, which I do not want to repeat or I do not subscribe to . But if any agency with integrity conducts an enquiry into the way in which the Sub-Inspectors and ASIs...

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Please conclude.

SHRI M. A. BABY: I am concluding, Sir. Thank you for your indulgence, I am concluding now.

Sub-Inspectors and ASIs, many of them—I do not say "everybody" but most of them—are minting money like anything utilising the situation. Similarly the administration.

A reference, a very correct reference has colleague from the been made by my Gupta, that even after other side, Mr. have been killed hundreds of terrorists according to the Government, how more and more people are getting recruited as terrorists. That question was raised. But my hon colleague could not give a cohesive reply to that. The administration and the police there are playing a very important role in recruiting people as terrorists. During day time houses are being raided, People are harassed. Money is extracted. If it continues for weeks and weeks together, what can the young do?

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Please coaclude.

President's rule

in Punjab

SHRI M. A. BABY: So many are being driven away to the camp of terrorists by the role, the inglorious role being played by the administration and the police in Punjab.

Now, Sir, we are being told...

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Please conclude within two seconds.

SHRI M. A. BABY: I am concluding. Some "black cats" or "cat squads" are being formed with the extremists who have been arrested and who have confessed and with some other people to find out the hide-outs of the extremists and all that. It do not know how this can be successful. My own experience of having gone there and discussed with people, is that I am told this group is also playing havoc with the lives of the ordinary mass of people in Punjab.

While concluding, Sir, of late, the ruling party at the Centre is again taking recourse to a very dangerous line of so-called solution. They have installed one Mr. Manjit Singh as the leader of the AISSF.

AN HON MEMBER: Another Bhin-dranwale.

SHRI M. A. BABY: Now this Mr. Manjit Singh is being portrayed as a more student leader. He is the President of the AISSF. I am reminded of the description by the present Prime Minister who at that time was the General Secretary of the AICC; how he described Bhindranwale as a spiritual leader who does not have any political ambitions. Now the very same person who happens to be the Prime Minister of our country, accuses the Opposition of hobnobbing with terrorists.

Resolution re. Continuance of

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Please conclude.

SHRI M. A. BABY: I am concluding, Sir.

so, in the way in which Bhindranwale was brought into the picture now many new Bhindranwales are being brought into the picture. The latest addition is this Mr. Manjit Singh. With all humility I would like to warn the Central Government that this sort of dangerous and nefarious move will not help in the solution of the Punjeb problem. There is a saying in Malayalam.

THE VICE-CHAIRMAN (SMRI B. SATYANARAYAN REDDY): Please conclude. No more time.

SHRI M. A. BABY: I am concluding, Sir. A national poet of Kerala, Shri Kumaran Asan said in Malayalam. This means a fly going into a lantern, lamp, extinguishes the light. In that process it kills itself also. Here the Congress(I) being the ruling party at the Centre is trying its level best to extinguish democrarcy by different means. But I would like to remind the Congress(I) this process of destroying democracy, assassinating democracy, extinguishing democracy, the Congres(I) would commit suicide, but the people at large will take charge and the light of democracy will continue to flutter. I may point out that this dangerous and nefarious game of the Congress(I) will not help. It is inflicting a grave damage to the democratic traditions of our country. That shows importance to the unity of our country is not being given. The latest revelations substantiate my point. At 2.30 the Associate Editor of THE HINDU, Mr. N. Ram, had a press conference where it has been conclusively proved with evidence that under the topmost leader, who speaks about protecting the national security of our country and all that, the interests of our country have been bartered away for crores and crores of rupees. This has been proved. So, such a Government and such leader cannot protect the country's interests -naose, shrd cmfw shrdlu cmfwyp cmfwae and integrity and unity and sovereignty or our country. Only by removing this party from the Centre the prestige of our country can be restored. Punjab problem and other problems faced by the Indian people can also be solved by removing this party. All the problems faced by the Indian people can be solved by removing this party. Therefore, I oppose this move to extend the President's rule in Punjab.

#### The Deputy Chairman in the Chair

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): All of us experience deja vu some time or the other in our life when you feel that you have been in this experience before. So, it is with a sense of deja vu that I stand up today when the Government is asking for the extension of President's rule which when roughly translated in the lay man's language in Punjab and outside, means further atrocities agawomen further police excess, further denial of democratic processes and further denial of democratic decision-making. That is what it means to the people of this country. Why did they want to impose the President's rule in the first instance? Why did they want to remove the popularly elected Government? They said it was a law and order problem. still claim it is a law and order problems to some extent, not to mention the absolutely ridiculous claims they had in the other House which were very rightly enlightened by my colleague, those of critical stages of terrorism or whatever they call it. I cannot apply my mind to such asinine insinuations. It is no longer just a law and order problem. It is an emotional problem. It is a political problem. It is violation of sensibilities. It is an erosion and abrasion of democratic processes. Under the guise of this we brought about in this House this Resolution Some of us went with you, some of us opposed justly so. We have a reservation when the Government kept asking for more and more powers which they claimed were being used for the benefit of the State...(Interruptions) ... Madam, I would like your attention.

Resolution re.
Continuance of

THE DEPUTY CHAIRMAN: Well, I am sorry my attention has been disturbed

SHRI YASHWANT SINHA: Madam, there is no Home Minister present in the House.

THE DEPUTY CHAIRMAN: They have gone to have at least a cup of tea.

SHRIMATI RENUKA CHOWDHURY: On the one hand you want to impose President's rule on a State and on the other this is the attention of the Treasury Benches which they show,

THE DEPUTY CHAIRMAN: One Cabinet Minister and other Ministers are there. Don't worry.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): We shall inform word to word.

SHRI N. E. BALARAM (Kerala): There are three Home Ministers at the Centre.

SHRIMATI RENUKA CHOWDHURY: Under the guise of protecting the State, to look after the State, we kept asking this august House for more and more powers, more and more provisions. We passed the Terrorists and Disruptive Activities Bill and Special Courts Bill. We waived the Indian Evidence Act. The House also empowered them to use article 249. The basic violation of the philosphy of jurisprudence whereby let a man be said to be innocent till he is proved guilty. In Punjab we take the Indian away. You lock him up and you tell him that he is guilty. till he proves he is innocent. We have violated every decent norm of humanity, every essence of decency and we in this House irrespective of what party, which State we belong to are all guilty. We are all guilty of this crime. Today, we stand the floor of this House and sound self-righteous in being divided into party sectors and we claim or proclaim our faith to an individual and speak what is not the truth and our heart does not bleed for our brothers and sisters in Punjab. The Bills that are passed in Parliament as for example, Prevention of Atrocities against Women Bill are not applicable in Punjab. The women who suffered in police excesses in Batala, widely publicised have no sympathy from this House. No action has been taken When the time comes, Madam, we have to question ourselves. What kind of people are we? As my colleague, Mr. Baby, has said, let us today stand up and salute the people of Punjab.

SHRI YASHWANT SINHA: Madam, the Minister cannot have his back towards you.

THE DEPUTY CHAIRMAN: Don't turn your back towards the Chair. He must be having consultations. Renuka, continue.

SHRIMATI RENUKA CHOWDHURY: Despite individuals standing on the floor of this House who were thanking the Congressmen of Punjab, the credit goes to the people of Punjab, Every Indian who had stood up is the perfect symbol of secularism. Communities are living in great harmony despite the disruptive effort of the ruling party. For that I salaam the people mera Bharat mahan,

THE DEPUTY CHAIRMAN: I thought you are concluding.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): That means she has accepted "Mera Bharat Mahan".

SHRI KALPNATH RAI: I salute for these words.

SHRIMATI RENUKA CHOWDHURY: Thank your We will salute each other outside.

Madam, they talked about holding of Panchayat elections. Why? Because they are holding the seats in Punjab for ransom. They know that they are not going to win the elections there. They hold the seats to ransom and dangle the carrot. They say "We are going to hold the Panchayat elections in Punjab but not parliamentary elections". Since they are seeking

President's extension of rulo Punjab where is the guarantee of holding Assembly elections? There is no guaran-

श्री हरवेन्द्र सिंह हंसपाल (पंजव): पंजाब में पालिया है दे इलेक्शन तो अभी हुए ही नहीं।

श्रीमती रेणका चौधरी : सरदार साहब, जब हांगे . . (स्यवधान) श्राप तशरोफ रिखएगा।

श्री हरवेन्द्र सिंह हंसपाल : इले≯शन तो अभी हुए ही नहीं।

श्रीमती रेणका चौधी हा-हां, भ्रमी स्ता द्गी। (व्यवधान)

Madam, why am I opposing this? am opposing this not because I am in the Opposition, not even because I am woman of this country, not for anything but I am questioning the basic honesty of this Government in wanting to implement it. There is a basic dishonesty which propels this Government to a self-destruction which they seem to be bent on and I cannot stand by as a mute witness to watch this destruction in this part of my nation,

THE DEPUTY CHAIRMAN: Mute. you are definitely not

SHRIMATI RENUKA CHOWDHURY: Thank you, Madam. That is a tribute to my vocal ability. Madam, I draw attention to what my colleague Mr. Yashwant Sinha has said about the riots, 3700 Indians died in the They were murdered. It was a deliberate, premeditated cold-blooded murder. Where is the conscience of this country? Where is the conscience of the ruling party? What is going to happen to those widows those तृष्ट्रें orphans? जनकी हाउ And then Madam, I will tell you what is going on in Andhra. Wait The Home

Minister is not here; it was not important enough for him to be here. I would like, through you, to ask him to recollect how many men in uniform were killed during the 1984 riots, whose uniform signifies the might, the honour the faith and the integrity of my country, the MAHANTA of my Bharat. यह क्या सिखाने वाले हैं हमारे महानता भ्या चीज होती There was one query raised. They said, what is happening in Andhra? There is a book recently published in Canada called "Soft Target". The Government has not denied these allegations.

THE DEPUTY CHAIRMAN: Don't have a running commentary. Mrs. Chowdhury, your time is over.

SHRIMATI RENUKA CHOWDHURY: Madam, you have allowed others to encroach on my time. (Interruptions),. "The Government of India's intelligence operatives or the Centre's systematic and persistent policy of encouraging violence in Opposition-ruled States and the irreparable damage this policy has done to the national interest..." The Government has not denied this and if they have any doubt about what I am saying, do read the magazine "Surya". It is very much there, what the intelligence agencies of the ruling Government are being used for and how they are detrimental to this Government.

I am very vociferous in saying that I wholeheartedly oppose the continuation of You cannot President's rule in Punjab. reduce the people of Punjab to statistics, to reasoning. Please define what you mean by critical stages. It may be quite different from what the rest of the people in this country think about it and when the elections come, the people of this country are going to transgress all these limitations and then the Congress will be running from the country. Thank you.

THE DEPUTY CHAIRMAN: Shanker Sinh Vaghela. Mr. Vaghela, before I ask you to speak, I want to make Resolution re.
Continuance of

### [The Deputy Chairman]

one announcement. I am going to abide by time very strictly because we have to discuss the communal situation also. Now, you have five minutes. Please confine yourself to five minutes.

श्री शंकर सिंह बांचेला (गुजरात):
मैडम डिण्टो चेयरमैन, मैं सन् 1984
से राज्य सभा में हूं, शायद ही कोई
राज्य सभा का सत्त ऐसा गया हो जिसमें
जाब के बारे में इस हाउस में चिंता
नप की हो ग्रीर हमारी सरकार ने तो
शो सगर के ग्रांस बहाती है इन्होंने ऐसा
जबाव न दिया हो कि पंजाब हमारे
कंट्रोल में है पंचाब में ला एंड ग्रांड र
हम कंट्रोल कर रहे हैं।

यह सरकार या कांग्रेस में इन के ब्लंड में, कांग्रेसी कल्चर के ब्लड में नहीं आत्भ-सहिष्णता नहीं है। नेशनल कांफ्रेंस जम्मू-कश्मीर में जब प्रकेले प्रबद्दल्ला साहब थे, तब यह उनके खिलाफ थे ग्रीर श्राज ग्राप पार्टनरिशप में हैं तो वह आपके लिए अच्छे हैं। श्राप आसाम में बोड़ो के द्वारा आसाम गवर्नमेंट को भ्रपनेट करने जा रहे हैं। भ्राप कर भी करते हैं और धर राईट को, फ्रांसाम को भी आप निर्वल करने जा रहे हैं। आंध प्रदेश में नक∃लवादियों को उक्सा रहैं है। श्रापने वेस्ट-बंगाल में कि∃को तैयार कियाइ? भ्रापने ग्रभी तमिलनाडु में मदुराई में यह किया। श्राप हरियाणाँ में एम० एल० एज० की शापिग-परचे िंग करने जा रहे हैं। कोई श्रापोजीशन पार्टी किसी राज्य में है तो वह आपकी आंख-में चुभती है कि कब यह सरकार से उठे ग्रीर इनकी सरकार ग्राएं।

महोदया, पंजाब के मामले में मैं ज्यादा दूर नहीं जाना चाहता, हमारे ज्ञानी जैल सिंह जी, जिन्होंने पंजाब में, हमारी इंदिरा जी से मिलकर, श्रवालियों को खदेड़ने के लिए, कांग्रेस (ब्राई) की सरकार बनाने के लिए सिर्फ बोटों की राजीति में पंजाब में हुए की सुन कि हमारी हमें पुजाब में हुए कि हमारी हमें पुजाब में हुए कि हमारी हमा भूत

आपने खड़ा किया, भिडरावालां को जो भगवान या संत धापने बनाया था, उसी भिडरवालां का भूत धाज पंजाब के हर जवान के ऊपर, जो पंजाब के लिए लड़ता है, अपने धापको टैरारिस्ट कहलाता है, वह भिडरावालां को गुरु भानकर चलता है। ऐसी स्थिति पैदा करने वाले धाप है, धापकी बोटों की राजनीति है।

in Punjab

मैडम डिप्टी चेयरमेन, इस हाउस में कांग्रेस को सपोर्ट करने व ले विपक्ष में से सिर्फ बीo जेo पीo के लोग थे जो जिक्योरिटी बैल्ट के लिए ग्राप जब म्राटिकल 249 लाकर इंटरोड्युस करने जा रहे थे तब हमने भ्रापस कहा था कि अप पंाब की सरहद को सील की जिए। उस समय हम विपन्न के साथ न होकर धलग ये क्योंकि पंाब मामला ऐसा था, जो पाकिस्तान से स हुआ इलाका है, उसको विना सील किए य बोर्डर को बिना सील किए कभी भी यह प्रोब्लम साल्व होने वाली नहीं है। भ्रा ज इतने साल हो गए, ग्राटिकल 249 को लिए हुए, क्या भ्रापने बोर्डर को सिक्योरि के हिलाब से सील किया और अगर नहीं किया, आभीं को नहीं सौपा तो क्यों व ह है ? यह क्या में आपसे जान सकता हूं ? श्राप बार-बार कहते हैं कि पाकिस्तान का हाथ है। इसके पीछे अगर कोई हाथ है तो वह आपका कांग्रेन "आई" का सिम्बोल, दी हेण्ड, खुनी पंग अगर पाकिस्तान का हाथ है तो आप पकडिए । भ्रगर पाकिस्तान का हाथ है वहां अगर टेरारिस्ट को ट्रेनिंग दी जाती है या वह भ्रार्म्स सप्लाई करते हैं भ्राप बोर्डर सील की ए, भ्रामी रखकर की हिए और जो भी जवान पाकिस्तान में हैं, इंडियन सिटिजन हैं, उसके लिए पाकिस्तान सरकार को कहें कि हमारे नागरिक ग्रापके देश में वह हमको सौंप दें। अगर भ्रच्छे रिक्तेगन रखना है तो पाकिस्तान में जो ट्रेनिग केंप हैं, जो वहां से ग्राम्सं सप्लाई हैं, उसके लिए कड़ा व्यवहार करें ग्रौर सिक्योरिटी के हिसाब से बोर्डर धार्मी को स्रोपें, यह पूरी सरहद सील करें।

महोदया, मैंने सुना कि हमारे प्रधानमंत्री जी पार्टिस्तान की प्रधानमंत्री बेनजीर भदटो जी ो मिले थ और वह कहते. हैं कि बन ोर जो तो मानती हैं, लेकिन उनकी सामी नहीं मानती। अगर पानिस्तान । भ्रामी नहीं मानती है तो हमारी श्रामी ये श्राप कहिए कि वह पाकिस्तान की श्रायीं से बात कर ले । इसमें कौनसी बड़ी बात है। क्योंकि पोछ भी कई बार हमने जाबाव दिया है। तो मेहरबानी करके बातचीत में भी एसा मखौल नहीं होना चाहिए कि भारतीय सरकार पाकिस्तान से ग्रच्छे रिलेशन रखने के लिए टैरारिस्ट केम्प भी वहां चले, पंजाब में टेरारिस्ट की एण्टरी हो, पूरा पंजाब श्रासेट हो श्रीर हम क्छ न बोलें । इसके लिए रगर पाकिस्तान के अच्छ सल्क भी श्रापको नुक रान करते हैं तो हमारी आर्मी उनकी आर्मी के मामने वहां बोर्डर पर जिन्योरिटी के हिंपाब से रखनी चाहिए ।

मैंडम डिप्टी चेयरमे : यह आतं गवाद का मामला आज से नहीं है... (समय की घंटी)...

उपसमापितः भ्रापका टाईम खत्म हो गया है ।

श्री शंकर सिंह वाघेला : दो मिनिट लूंग, बहुत ज्याना तमय नहीं ल्गा क्योंकि यह भामना बहुत इम्पोटेंट है।

जपसभापति : इस हाऊप में सारे भामले इम्पोर्टेट होते हैं, इसलिए कृपया कम समय लें ।

श्री मंतर पिह वाचेता: मैडम डिप्टी नियरमैंत, पं ति के लोगों को ितनी वधाई दी जाय, कम है। पंजाब में कई लोग मारे गए, हमारे पं ाब के बीठ जेठ पीठ स्टेट देसीडेण्ट मारे गये, यूथ विंग के डेसीडेण्ट मारे गए, मोगा में श्रारठ एमठ एमठ का हत्य कांड हुआ। सीठपीठएमठ के, कांग्रेस के फिर भी ग्रापकी मंशा थी कि वहां सिख श्रीर हिंदू की लड़ाई हो। लेकिन ईश्वर की महरवानी है कि ग्राज वहां हिंदू-हिंदू हैं सिख-सिख हैं ग्रीर दोनों भाई को तरह

रहते हैं । इसके लिये पंजाब के लोगों को ज़ितनी बद्याई दी जाये। कम है। श्रेगर श्राप वंहा प्रोब्लम का सोल्युशन चाहते है तो प्रधान मंत्री और बुटा सिंह जो ग्रमतसर स्वर्णमंदिर में जाकर माफो मांगे कि जो गलतो हो गयी उसकी पुनरावृत्ति नहीं कःग । इसे पोलिटिकल प्रोसेस से न कर हुये मानवता से सीर हुये इस समस्या का को देखते समाघान खोजें । राजनीति को एक साइड में रखकर अगर आप सोल्युशन सोंचेंगे तो उचित होगा। पंजाब में एक साथ लोक सभा और विधान सभा के चुनाव करवाने के लिए एश्योरेंस अगर आप देते हैं तो ठीक रहेगा। सन् 1984 में जो दिल्ली में रायट्स इए उसके संबंध में कमीशन श्राफ इंक्वाक्री बिठाया गया या वह इंक्वायरी भी भंग कर दी गयी है। उसका जवाब भी लोग मानते है । सन् 84 में रायटस करने वाले लोग जो श्राज दाय-वार्ये प्रम रहे हैं. इसके कारण भी पंजाब के लोक नाराज हैं। ग्राखिर में पंजाब में जो वहा श्राम्संपकडे गए...

े **उप समापितः** श्रव श्राप बैठ जाइरो । श्राप प्लीज बैठ जाइये ।

I am sorry. I am strictly abiding by time. You can write a lefte rto teh Home Minister.

श्री शंकर सिंह वाघेला : मैं एक वाक्य में अपना भाषण पूरा करूना। ए॰के॰47 रायफल्स जो राने मंगवाये थे और व कस्टम में पकड़े गये उसके बारे में इंक्वायरी की जाये अगर इस बारे में मननीय मंत्री जी जवाब देंगे तो मैं आभारी होऊंगा।

SHRI PAWAN KUMAR BANSAL (Punjab): Madam Deputy Chairman, this decision to promulgate Presidents rule in Punjab was not a happy decision. It was a difficult decision taken at a time when the Akali Government showed total lack of capacity and the will to fight terrorism. Unfortunately, what we hear today from the other side is an accusation, the same accusation, that the Centre is carrying on with President's rule with

[Shri Pawan Kumar)

narrow political interests. Madam this accusation is shown of any substance and an honest assessment of the situation prevailing in the State and of the reaction and responses of the Congress to various national and other issues.

Madam, the Centre though of promulgating President's rule in realisation its responsibility to protect every State against internal disturbances. And if they were to go into the record of the Congress it is for everybody to see that it was the Congress, the Darbara Singh Government, that resigned, that it was Prime Minister Raily Gandhi who initiated discussions with Sant Longował and reached the Sant Longowal-Rajiv Gandhi accord. There was an accusation of extinguishing democracy by Congress. It was Prime Minister Rajiv Gandhi who wanted to cosure that the flame of democracy remains alive in the country and he entered into an agreement with Sant Longowal. It was the failure of the Akali Government and total indifference of the Opposition parties which led to the present situation. It was the Congress which decided to go to the masses. Meetings were arranged. The platform was provided by the Congress Some of my hon, friends from here went to Punjab. And what did they do? They only secused the They only accused the Government. they only accused the Congress at the platform provided by the Congress That is all they have contributed in solving the Punjab problem.

Madam, there was a high-power committee constituted by the Prime Minister. A high-power committee of 8 Central Ministers went to Punjab. And how many of them associated or cooperated with that committee? Today they are laughing at the decision not to hold panchayat elections in Punjab. They are forgetting so soon that it was they, and without exception all the Opposition parties, who did not want panchayat elections to be held in Punjab. And today when an effort is being made to start the democratic process by holding parliamentary elections, they take objection to it. Ma-

dam, this response of theirs, this approach of theirs, betrays a lack of comprehension about the position that an Assembly holds in a State. The Centre has not said that the situation is not conducive to holding any elections at all. But they very well know as to what would be the responsibility of the law-keeping forces if elections to 117 constituencies were to be held along with 13 constituncies for Parliament. The State Government would be burdened with the law and order problem. It would have to provide security to all the candidates which those people field from the other side. The number of candidates would run into thousands. If we hold only parliamentary elections, the number of candidates would be not more than a hundred.

President's rule

in Punjab

Madam, a very irresponsible permit me to use that word-allegation made against the Congress saying that Congress is a destabilising force in country I want to remind them of a very recent incident. The duty of every Government, under the Constitution or otherwise is to look to the welfare of the people, is to work for the progress and prosperity of the State and the country. But what did we have on the 30th of August this year? The ruling governments of non-Congress Parties in different States organised bandhs. We, for the first time, saw Ministers stopping trains. Here Mr. Baby was taking of a reign of terror let loose by the Congress in Punjab. He is forgetting what his cadres are doing with the Congress workers in his State. He is forgetting what his people have done with the press people in his State. Just to laugh is not enough. What is required is self-introspection, a true and honest selfintrospection. Madam, it is the wisdom of the people of this country who have not voted the CPM to power at the Centre. Otherwise, the county would have been destroyed by now. The country would have faced a situation which the people of West Bengal are facing today.

Madam, hon. Shri Shanker Sinh Vaghela also used the time given to him for only hurling accusations against the Congress. I do not want to go into the gene-

Resolution re. Continuance of

sis of the Punjab problem. But permit me to say that the Punjab problem began with Mr. Shanker Sinh Vaghela's party did 20 years back. They went to each house. They caught hold of the Hindus and asked them to declare Hindi as their mother tongue. That was the beginning of the Punjab problem. Today he gets up in the House to say that it is Congress which is perpetuating the situation there! Madam it is the BJP which is worsening the situation in Punjab. Here we find very convenient plays to accuse the Government for all the failures resulting from the distorted policies due to lack of ideology by the people sitting on the other side.

Hon, Renuka Chowdhuryii tried to put forward a unique theory today. She said that she equates the promulgation of President a rule with atrocities on women. Madam. I do not know from where she draws this inference. The founding fathers of the Constitution incorporated e provision for the President's rule to save the system from total collapse when a particular situation develops in the country. It is in furtherance of that that the Congress has always, acted. The interest before the Congress, the motivating factor for the Prime Minister, Shri Rajiv Gandhi, is not the welfare of the Congress is not the welfare of any individual in this party It is that of the country. That has been demonstrated amply by him, by our people, by our Government.

Madam, because of the time that you have given me. I won't like to dwell further on it. But I would only like to say that the situation in Punjab will be solved if our hon. Members on the other side tell Akalis-they have no base of their own and Akalis are their partners—that they should unite unite not for the myopic purpose of stalling any initiative by the Congress but to unite for the welfare of the people of Punjab, to unite for the welfare of the country. Only then there could be some semblance of what we say a political process being started in the State.

THE DEPUTY CHAIRMAN: Mr. Gopalsacny. Only five minutes.

SHRI V. GOPALSAMY: They are all telling you that I should be given more time.

President's rule

in Punjab

THE DEPUTY CHAIRMAN: They are saying that you don't go to Sri Lanka and confine yourself to Punjab.

SHRI V. GOPALSAMY: Madam Deputy Chairman, the flames in Punjab have not been put out. Punjab is still in flames. It has become the Ulster of India. Madam, I would accuse this Government...

SHRI BUTA SINGH: What else can you do?

SHRI V. GOPALSAMY: ... That they are not earnest to solve the problem in Punjab. Rather they would like to continue the problem, they would see that the problem perpetuates and continues in Punjab for their own political advantage.

[The Vice-Chairman (Shri V. Narayanasamy) in the Chair).

Sir, when Mr. Barnala was the Chief Minister of Punjab, for the first time in the history of this Parliament, during the Joint Session, the President of India in his Address applauded the role of the Chief Minister, mentioning even the name of the Chief Minister, Mr. Baroala, But what happened? Within six months, he had to face the fate of whoever goes nearer to this Congress(I). It is their own strategy -get closer, gain confidence, and stab them behind the back. This is their strategy. Sir when there was a debate about the Barnala Government I stated on the floor of this House: "Now the Barnala Government is a buffer between the extremists and the Central Government, Don't remove that buffer." But, at that time the Home Minister said that law and order failed, the missionarie, failed and so the Barnala Government should not continue. But what has happened? I may give the figures of killings in the year 1987 during Mr. Barnala's rule and in 1988 during the President's Rule. In the month of January, 1987 during Mr. Barnala's regime, the number of killings was 63. But in January, 1988, during the President's Rule it was 143. In February 1987, dur[Shri V. Narayanasamy]

ing Mr. Barnala's regime, the figure was 41, and in February, 1988, it was 141. In March, 1987, during Mr. Barnala's regime it was 65. In March, 1988, the figure was 265. In April, 1987, it was 80. But in the month of April, 1988, it was 244. In the month of May, 1987, it was 71. But in the month of May, 1988, it was 340. The number goes on like this, double treble and quadruple.

Now, what is your argument? Have you solved the problem? When Mr. Rebeiro took over the charge of Police force in Punjab, he stated, "bultet for bullet, and that if the terrorists have got a hit-list the Police force also got a hit-list". But Sir Now the very same Rebeiro the supercop had to mit the fact that unless we win over the hearts and minds of the people of Punjab, the problem can not be solved by police force. What does it show? Ruf you have not won over the hearts and minds of the people οf Punjab. Sir, I give you just one illustration. Yesterday there was a demonstration by the riot victims. It was a very pathetic sight, a heart-breaking sight. Hundreds hundreds of widows who have lost their husbands, who have lost their bread-winners during the November, 1984 riots had to demonstrate after five years to justice. I would like to ask the Home Minister: Till date, what have you done? Even according to your official figures. 2,733 persons were killed during the November riots. But till date nobody has been prosecuted. What is the you could say that Jain-Banerjee committee was constituted. Now the court has given But who is responsible for a verdict. this? When the Ranganath Mishra commission gave the verdict that a committee should be constituted, the committee should have been constituted under the ambit of the Commissions of Inquiry Act. after five years you are telling that no case has been registered, nothing could be done now. Even to this date this Parliament has not discussed the Ranganath Mishra Commission report And then how can you win the hearts and minds of the people of Punjab? They are getting more and more alienated from you because of your policies. (Time bell rings). Sir, you do not know the quagmire you have created in Punjab. You propped up Bhindranwale for your own benefit. Then you recently also propped up Manjit Singh, brother of Amrik Singh, who was killed in the Bluestar operation.

What happened to the Jodhpur detenus? They are still languishing in jails. They have been rotting in jails for years. Innocent people. One day there was an announcement that a gloup of persons will be released. There was an announcement. When they came out of the jail, again they were captured and again they were taken to the prison, This is the justice you are giving of the people of Punjab, Therefore, you have lost the confidence of the people of Punjab. the voice of extremists is getting more and more louder. Who is responsible for this? It is you who are responsible, because you wanted to crush the regional parties you wanted to silence the voice of the regional parttes. You tried it in Kashmir and as a result the pro-Pakistan elements are raising their head. Then you have tried in Assam and you have instigated the Bodos. You wanted to crush the regional party in Andhra Pradesh and you created Bashkar Rao. You wanted to crush Telugu Desam. You tried it in Nadu also. But because of the dynamic leadership of our party and our organisational set up we have survived and you were not able to capture power. You are, by doing this, really playing fire, since you accept the concept of fedecalism. If you want to annihilate the basic concept of federalism then you protect the unity and integrity of Therefore, the present situaion in Punjab has arisen because of the bungling of your Government.

श्री धर्मपाल (जम्म ग्रीर काश्मीर):
उपसभापनि महोदय पंज'व में नीन बड़ें
बड़े टेरेरिस्टों के जो ग्राउटफिट काम
कर रहे हैं उनमें भिड़र- वाला टाइगर
फोर्स, के सी एफ खालिस्तान कमांडो फोर्स
ग्रीर बबर खालसा इन जतीनों के लीडर जो
हैं वह पाकिस्तान में बैठे हुये हैं। पाकिस्तान
को राजधानी में उनको सरकार ने उनको

वेस्ट हाउस में रखा हुन्ना है। हुर किस्म की सहलियत उनको जारही हैं। जो रिक्ट होकर यहां से जाते हैं तो उनको ट्रेनिय दी जाती है। वे वैपन्स लेकर बाते हैं। यहां तक कि पाकिस्तान के चो रेंजेंस सलीक करते हैं हमारे बार्डर तो उनको शैल्टर देते हैं। यह दुरुस्त है कि पाकिस्तान में जम्हरियन श्राने के बाद भीर प्रधान मंत्री जी का कांफेंस में बहां जाने के बाद हमारे ताल्लुकात ग्रापस में काफी भच्छे हो रहे हैं। भारत चाहता है कि पाकि-स्तान से ग्रन्छे ताल्लुकात हों। नेकिन इसका मतलब यह नहीं है कि वहां टैरेरिस्टों को ट्रेनिंग दी जाए ग्रौर उनके सीडरों को वहां पर रखा जाये। यही नहीं जम्मु-कश्मीर में भी कैम्प खुले हैं। पाकिस्तान में, पाक आकृपाइड कश्मीर में उनको ट्रेनिंग देकर, टैरेरिस्टों को वैपन्स देकर यहां भेजाजा रहा है। कश्मीर मे भी हालात खराब विये जा **रहे हैं । यह बर्दास्त नहीं हो "सकता ।** को तावत भारत को तोड़ने की कोशिश करेगी चाहे पंजाब में करे या कश्मीर में करे। हम चाहते हैं कि हालात । लेकिन हम यह डिमांड हों करेंगे भारत सरकार से, होम मिनिस्टर साहब से कि पाविस्तान सरकार को यह कहा जाए कि तोनों टॉप टैरेरिस्ट जो है बासिन सिंह ग्रफरवाल, सुखदेव सिंह, गुरुबचन सिंह मनोचहल इनको भारत को हैंडग्रोवर किया जाये। इन पर रियासत के खिलाफ मुल्क के खिलाफ भेदभाव करने का ग्रीर दूसरे काइम करने का मुकदमा चलाया जाये, उन को प्रोसिक्यट किया जाये यह 6.00 P.M. मेरी मांग है। क्योंकि चुप रहने से काम नहीं चलेगा । हर बार कहा जाता है कि इसमें पाकि-स्तान का हाथ है और बार्डर पर वे लोगों को भेज रहे हैं, कश्मीर में भेज रहें इसलिये हमारा स्टड वजा होना चाहिये श्रीरं सख्त होना चाहिये, यह मेरी मांग है। एक बार हमारे प्रधान मंत्री जी ने चुनाव में जाने से पहले बायदा किया था कि पंजाब में अमनो-अमन कायम करने के लिये वे एनिसि-ष्टिव बेंमे तो राजीव-लौगोवाल एकाड

हमा । प्रकाली दल के बड़े नेता श्री प्रकाश सिंह बादल ग्रीर श्री तोहरा इसके हरू में नहीं थे। श्रकाली दल के सेकेन्ड रैंक के नेता श्री बरनाला, श्री बलवन्त सिंह, श्री लौंगोवाल के साथ श्राये लेकिन न श्री बादल ने श्रीर न ही श्री तौहडा ने इसको माना। इलेक्शन हुये तो 72 के करीब मेम्बर उनके हाउस में भाये। उनमें भापस में लड़ाई हो ग्रई। चीफ मिनिस्टर बरनाला जी बने, लेकिन बनना चाहते थे श्री बादल । उनको डिप्टी चोफ मिनिस्टर वनानेको मांगथी। इस तरह से अभालो दल के दो हिस्से हो गये भीर बरनाला ·साहब की सरकार चली तो उसमें चन्द्र माजरा धीर वसन्त सिंह जैसे लोग 🛂 थे जिनके टेरोस्टिके साथ संबंध थे ग्रीर जब वे पकडे जाते थे तो वे उनको खुडवा देते थे। कई बार ऐसा हमा कि एस०एच० घो० मारा गया। करणान वो श्राम बात थी। उनकी सरकार गिरी तो प्रेजीडेंट रूल लगाना पड़ा। यह हालात पैदा करते में किसका कसर था? श्रकाली दलका विभाजन हुआ। भीर वे महत्वकांक्षी भी ये ग्रीर इसलिये नहीं चल सके ग्रीर सरकार नहीं चला सके । हर बार जब राष्ट्रपति का शासन एक्सटेंड करने की बात होती है, तो हालत में सुधार हो रहा है, यह कहा जाता है। भारतीय जनता पार्टी कहती है कि प्राटिकल 249 के लिये उन्होंने मदद दी है। हमने पावर ली। बहुत से लोगों को बार्डर से उठाना पहुता। किसानों की पैदावार का सवाल था। किसानों के साथ कांग्रेस की हमदर्दी है। इसलिये इसकी इम्प्लोमेंट नहीं िया। लेकिन फेसिंग की नई। उसके बाद कितने हालात सुधरे हैं। ब्राज टरोरिस्ट मारे जा रहे हैं ब्रीर पकड़े जा रहे हैं। कल ही सतनामसिंह बावा को जो हरदर सिंह जिंदा का सथी था मारा गया है । बहुत से टरोरिस्ट सर्देडर कर रहे हैं। हमारो सिक्योरिटी फोर्सेज का मनोबल बढ़ा है। श्रव हालात यह है कि पंजाब बार्डर से टैरोरिस्ट नहीं था रहे हैं। वे जम्मू-कश्मीर से और कछूर से श्रा रहे हैं ग्रीर ऐसा लगता है कि उन मालिक कश्मीर में जो लिवशन फ़ंट है और जो लोग वहां से

Continuance of

[श्री धर्मपाल]
द्रेनिंग लेकर ग्रा रहे हैं, उनसे भीर
मुज होदीन से हैं। हमारे भारत
मुल्क को जो लोग तोड़ना चाहते

हैं और इसमें कुछ इंटरनेमनल ताक भी हो सकती हैं, उनकी भी इसमें स्पालिक है।

साजिश है।

जहां तक पंजाब की सरक्की का ताल्लुक है, वहां पर हर प्रकार से तरक्की हुई है, चाहे एग्रीकल्चर की बात हो, पैदावार की बात हो, वहां पर इंडस्ट्रियल प्रोडनशन बढ़ा है, ला एण्ड आर्डर की पोजीशन अच्छी हुई है। गुवर्नर ने कहा है कि यह लड़ाई फाइनल स्टेज पर है सेक्योरिटी फीर्सेज का मनोबल बढ़ा है टेरोरिस्ट घबड़ा गये हैं। इसके लिए कुछ ग्रीर वक्त चाहिए । हम भी चाहते हैं कि पालियामेंट के चुनाव वहां पर जरूर होने चाहिएं। गवर्गर का रूल कितने दिन चल सकता है ? पोपलर सरकार हो उसका जवाब है। वहां ब्नाव होने चाहिए । नाग्रेस इसके हक में है। इसमें कसूर किसका है। वहां बड़े दो मसले हैं और कांग्रेस उनको हल करने के लिए कामिटड है। एक मसला पानी का है और दूसरा टेरेटरी का है। इसमें किसने रुकावट डाली है ? जनता वल के एक चोफ मिनिस्टर हैं जो नहीं बाहते हैं कि केनाल बने। दूसरे कमीशन ने कहा कि 45 एकड़ जमीन दे दी जाय तो चण्डीगढ पंजाब को मिल सकता है। कांग्रेस तो चाहती है कि इस मुद्देको इस किया जाय स्रोर इसीलिए राजीव-लौंगोवाल एकार्ड हुआ। कांग्रेस तो देश की एकता और अखंडता के लिए कोई भी लड़ाई लड़ने के लिए तैयार है। बे कहते हैं कि श्राप सत्ता के लिए काम करते हैं। हमारी तो दरबारा सिंह की सरकार वहां पर थी, तबभी एकाई के हक में हमने काम किया। जम्मू-कारमीर में हमारी हुकुमत थी, मीर कासिम की केबिनेट में मैं स्वयं मिनिस्टर ना। देश के हित के लिए वसीतर मफाद के लिए मुल्क के लिए हमने ग्रेख मोहम्मद

**श्रब्दल्ला स्नाहब को सरकार सौंप दी** जबिक हमारे 76 में से 65 एम ० एन ० ए० थे ताकि को मैन स्ट्रोम में ग्रायें श्रीर महौल तामीरो तरक्की का हो, देश की एकता बढ़े। यह पहली मिसाल नहीं है। कांग्रेस कभी सत्ताको भूखोनहीं रही। उसके सामने मफाद है तो वसीतर मफाद मुल्क का है। इसलिए यह कहना ठीक नहीं है कि कांग्रेस वोटों के लिए छोटी राजनीति के लिए पंजाब की समस्या को हल नहीं कर रही है। मैं पूछना चाहता हूं हाउस में भाषण तो होते हैं क्रीन सी पार्टी ग्रीर कीन पंजाब में गये हैं सिवाय कांग्रेस के जिसने टेरेरिजम के खिलाफ पब्लिक श्रोपोनियन को मोबिलाइज सिया है। एमसी अभी अपाई ० सी पि एम अपीर कांग्रेस को छोड़ कर कीन नेता है जो पंजाब गया है ? मुझे याद है श्रोप्रेशन ब्लू स्टार से पहले अपोजीशन के दो नेता गये थे। एक इस इसाउस के मैम्बर है जो इस वक्त मौजूद नहीं है श्रीर दूसरे मैम्बर नहीं हैं जनता दल के बहुत बड़े मेता हैं। उन्होंने सर्टिफिकेट यह दिया था कि यहां हर मन्दिर साइब में कोई हथियार नहीं हैं। बहुत बड़े नेता है। उनका जिकए अ बार किया गया कि हम भी गये थे। उस नेता ने यह कहा कि कोई हथियार नहीं हैं। उसके बाद कितना बड़ा ग्राप्रेशन ब्लूस्टार करना पड़ा, किन हालात में हुआ। इन शब्दों के साथ में कहंगा जरूरत है कि प्रेजोडेंट रूल को बढ़ाया जाए ग्रीर में समझता हूं कि ग्राखिरो बार हम बढ़ामें जा रहे हैं हालात साजनार होंगे चुनाव होंगे और पापूलर सरकार आएगो। बहुत बहुत सुकिया।

President's rule

in Punjab

DR. NAGEN SAIKIA (Assam): Sir, I stand to oppose the extension of President's rule in Punjab. Extension of Presidential rule in the States is a game being played by the Government of India, that is, the Congress(I), for its own political benefits. It is some sort of ad hoc Congress(I) rule in the States. It is now becoming brighter that the people of this country are going to throw Congress(I) out from power not only from the States but also from the Centre. This historic

development in the country has made Congress(I) adamant to cling to power like a limpet under the cover of Presidential rule.

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They know what has been done by the people of Tamil Nadu is going to be repeated by the people of every State in the country. Sir, it was the Central Government which indulged in violence in Punjab earlier to capture power. Bhindranwale was the creation of Congress(I). With the help of the Central agencies under the RAW the Government imparted training to the youths in Punjab in guerrilla warfare and other tactics. The same thing is being done in Assam through the Central agencies under RAW now to create chaos in the State so that it could topple the non-Congress(I) Government and capture power. But there is a saying—as you sow to you reap. What you planted earlier that is now giving its poisonous fruits in Punjab and the same thing will be repeated in other places also.

In the name of curbing extremism, Pro. sidential rule was clamped in Punjab and time and again it is being extended according to the convenience of the Central Government. The people of Punjab have been deprived of exercising their demoeratic right to have a Government of their own. The Central Government is not in favour of federalism, rather they are very much for centralism. Some days back in a seminar on Panchavati Rai held in the Parliament House Annexe Mr. Vasant Sathe, the hon, Minister of Energy, who presided over one session tried to interpret the Preamble of the Coastitution to be very much for a unitary type of government. This indicates how much the Central Government is anti-féderal-Man.

The Government is trying to be very much desirous of giving power to people through panchayati raj and nagar palika, but at the same time they are very much adament to get the powers of the States curbed to the maximum extent. I have an apprehension that by being indulgent to

disruptive, communal and extremist forces the Central Government has been trying its utmost to create an atmosphere favourable for declaring internal emergency and for postponing parliamentary elections too. The Government headed by Shri Rajiv Gandhi has lost the confidence of the people for its sky-high corruption and for its advocacy for untruth. Now instead of trying to extend ad hoc Congress(I) rule in Punjab and Karnataka Mr. Gandhi should step down in no time and seek people's verdict again. This Government has no moral right to be in power.

President's rule

in Puniab

SHRI KALPNATH RAI: What about the rice deal of Assam Government?

DR. NAGEN SAEKIA: There is no killing by the Government of Assam. The killings are being committed by the people of your agencies. The irony of fate of India is that the same Government exercising power not only at the Centre but undemocratically also in the States. All measures are being taken by the Government to snatch away the democratic rights of the people of Punjab and to suppress them by using all brutal measures. The Sikh community is thus being alienated. Therefore, on my own behalf and on behalf of my party, I oppose this Motion and I urge upon the Government to withdraw the Motion.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): Dr. Ratnekar Pan. Your time is five minutes. to conclude within that time.

डा० रतनाकर पाण्डेय (उत्तर प्रदेश) : माननीय उपसमाध्यक्ष जी, हमारे गृह मंत्री श्री बटा सिंह जी ने पंजाब में राष्ट्रपति शासन बढाये जाने के लिए सदन के समक्ष जो वक्तव्य दिया है उसके समर्थन हेत् मैं खड़ा हुन्ना हूं। पंजाब पांच नदियाँ का प्रांत है और हमारे देश का गीरवशालो हिस्सा है। हमारी सीमात्रीं की रक्षा यहां से होतो है ग्रीर उपज के क्षेत्र में, खेती के क्षेत्र में इसका उत्कृष्ट स्थान है तथा वहां सतनुज, व्यास, रावी, चेनाब, सिंध ग्रांवि नर्दिया

## 1 डा० रत्नांकर पान्डे**य**ी

बहती हैं। इस पांच नदियों की घरती पंजाब बेगुनाहों के खुन से लाल की गई है। चाहे वह सिख मरा हो, चाहे हिंदू भरा हो वह इन्सान मरा है, न नोई कम्युनिस्ट मरा है, न कोई भारतीय जनता पार्टी का मरा है, न कोई कांग्रेसी मरा है, वह भारत माता का सपुत मारा बया है। प्रभी हमारे प्रवेवक्वा पंजाब पर न बोल हर, कांग्रेस का शासन आगे नहीं बनेता श्रीर सरकार परेशान है कि हमारा शासन बने, न जाने क्या क्या बोल रहे ये। में उन्हें बताना बाहता हूं कि कांग्रेस का त्यासन इस देश की जनता बनाएगी भीर राम जेठमलानी जो खालिस्तान को बनाने वाला है जिसने विदेशों में--वहां के गृहद्वारों में जा करके भाषण किये कि पंजाब ग्रीर सिख ग्रलग राष्ट्र चाहते हैं, जो बी ब्यो बिह को प्रधान पंत्री बनाना चाहता है \*\* ग्रीर प्राइवेटाइजशन करना चाहता है, ऐसे ऐसे लोग हैं। भारत मुक्ति मोर्ची का रहस्य किसी से छिपा हुआ नहीं है और ऐसे लोग हमारे सदन में बैठे हुए हैं। यह लज्जा की बात है इस सदन के लिए कि \*\*

खालिस्तान की मांग का समर्थन करने वाले लोग इस सदन में बैठे हैं, राम जेठमलानी जैसे श्रीर हम लोग उस बीज को बदीश्त करें। मैं सरकार भावके माध्यम से कहना चाहता कि राष्ट्रीयता से बढ़कर कोई चीज नहीं होती है। ऐसे \*\* को इस सर्वोच्च सदन में बैठने का कोई प्रक्षिकार नहीं है। उसे सदन से निकाला जाये और इस तरह का प्रस्ताव में रखना चाहता हं कि \*\* राम जेठमलानी को इस सदन से निकाला जायें। भावकता से काम न लिया जाये। कानून की किताबों को बंद करके भारत माती को राष्ट्रीयता के साथ घात करने वालों को इस सदन से निकाला जाये ... (व्यवधान) माननीय उपसभाष्ट्रयक्ष **जी, जो कुछ में** कह रहा हूं उसमें तश्य ग्रीर सच्चाई है। जनता दल का

वह संदस्य है ग्रीर उनके, ग्रापोजीशन के लीडर...(**व्यवधान**) जब बोलते हैं तो मैंने उनसे कई बार पूछा कि क्ता श्राप मानते हैं कि राम जेंठमलानी \* \* हैं, खालिस्तान की मांग करने वाले हैं भीर भारत सुक्ति मोर्चा, ... (व्यवधान) इस देश में नया देश बनाने की साजिश रच रहा है तो उनके पास कोई जवाब नहीं होता ।

SHRI V. GOPALSAMY: Sir. remarks should be expunged. A Member should not attack another Member of this House. He is a sitting Member of this House... Sir, he is exceeding his limit. You should not allow that. It should be expunged... Patriotism is not the monopoly of these people. He cannot criticise and attack another Member of this House.

रत्नाकर पार्श्वयः माननीय Zio. उपसभाइयक्ष जी, मैं किसी सदस्य की प्रव-मानना नहीं करना च हता है, लेकिन कोई राष्ट्रद्रोही भारत को किसी मोर्चे के नाम पर खालिस्तान की मांग करने वाला हो ग्रीर वह विरोधी दल में हो, यह बात इस देश की जनता वत्र बर्दास्य नहा करेगी ग्रीर इप मदन का सदस्य होने के नाते, हम इसको बर्दाश्त करने को तै गर नहीं हैं।...(अधवधान)

SARDAR JAGJIT SINGH AURORA (Punjab) Point of order .. (Interruptions)... It has nothing to do with Pun-

DR. RATNAKAR PANDEY: Are you supporting Khalistan, Sardarji

श्रीमती सरवा बहिन (उत्तर प्रदेश) : ं यह नगावहरहे हैं ?

SHRI V. GOPALSAMY: Has the Government got any evidence? During the last session, the Home Minister also made certain charges. If Government has got any evidence let it prosecute tim. (Interruptions) ...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Dr. Pandey, you speak on the subject. (Interruptions)...

<sup>\*\*</sup>Expunged as ordered by the Chair.

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SHRI V. GOPALSAMY: He knows only one subject and that is Jethamalani. He doesn't know any other subject.

SHRI YASHWANT SINHA: I am on a point of order ... (Interruptions) ...

SHRI V. GOPALSAMY: Mr. Vice-Chairman, he is on a point of order.

SHRI YASHWANT SINHA: Sir, want to raise a point of order.

**इ.० रत्राकर पाण्डेय : खा**लिस्तान के सपोर्टर हैं द्वाप । उर रभाइ क्षा जी, मैं द्वापके माइयम ते जानना चाहता हुं कि जो पदस्य खड़े हैं, क्या वह खालिस्तान बनाना चाहते हैं घौर ग्रगर चाहते हैं तो इनकी भी राष्ट्रीयता . . . (व्यवधान)

SHRI YASHWANT SINHA: 1. Sir. want to raise a point of order.

SHRI V. GOPALSAMY: He never taw this book. What can be do?

ड ० रतन कर पंगडेय : में सदस्यों । प्रार्थना करूंगा कि जब वह बोलते हैं, नो मैं उन्हें डिस्टबं नहीं करता हं . . (ध्यवधान)

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): Please sit down, Dr. Pandey. He says he has a point of order.

SHRI YASHWANT SINHA: Mr. Vice-Chairman, the proceedings of this House are governed by certain rules, and this is the Rule Book which I have in any hand. All of us are aware that there is a specific rule in the Rule Book, and this is rule 238A. I do not have to waste your time and the time of the House ... (Interruptions) ...

डा रत्नाकर पाण्डेय: इनको पहले निकालिये तब कानून की किताब दिखाइये। कानन की किताब ने राष्ट्रीरना का सौदा मत करिए। .... (व्यवधान)

SHRI PAWAN KUMAR BANSAL: IS slogan shouting permitted from there?

SHRI YASHWANT SINHA: Vice-Chairman permitted me to raise a point of order...(Interruptions)... I have been permitted by the Chair to raise point or order. Sir, rule 238A very clearly states the procedure for raising allegations or permitting allegations against a Member of the House. There has to be prior notice I want to know...(Interruptions)

ड . रत्नाकर् पाण्डेय : राम जेठमलानी . . . (व्यवधान)

ं उपाम इ क्ष (श्री वी । नारायणसामी) पाण्डेय जी, श्राप बैठ नाइये । . . . (व्यवद्यान )

डा. रहनाकर पाण्डेय : द्वाप उसे प्रथमे दल ५ निकालिये । उसस प्रापका दल कलकित हो रहा है। ग्राप राम जेठमलानी को भपने दल से निकाल दं जिए । . . . (ध्यवधान) . . .

SHRI YASHWANT SINHA: Vice-Chairman, if any Member of this House intends to make any allegation against another Member of this House, then he has to give prior notice. I want to know from you whether the honourable Member has given you notice for making the kind of allegation that he is making against another Member of this House...(Interruptions)... If he has not given notice, then all that he has should be expunged...(Interruptions)... I want your ruling on this... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Please take your seat.

Mr. Ratnakar Pandey was referring to Mr. Ram Jethmalani's visit to foreign countries, and was referring only to whatever he spoke there. If any personal aspersion has been cast, that will be removed from the record. Whatever has happened abroad in Mr. Jethmalani's visit

<sup>\*\*</sup>Expunged as ordered by the Chair,

President's rule
in Puniab

[Shri V. Narayanasamy]

 there, he is referring to If there are personal remarks, that will be removed.

SHRI N. K. P. SALVE (Maharashtra): Mr. Vice Chairman, I want to submit to your respectfully that a Member is entitled to criticise a particular view-point of another Member. He is criticising a particular viewpoint of Mr. Ram Jetha malani. That is not casting an aspersion. How is it casting an aspersion?

SHRI V. GOPALSAMY: It was a personal attack on Mr. Ram Jethmalani.

SHRI N. K. P. SALVE: No, no. I have been listening to his speech. He has not said anything against the Member. All that he is saying is about a particular viewpoint that is being canvassed by Mr. Jethmalani. That he is anti-national, he is entitled to say.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). He was referring to Mr. Jethmalani's foreign visit and its costinuation.

SHRI BUTA SINGH: Mr. Vice-Chairman, Sir, I remember that at the time of the last discussion in this very House I quoted within quotes the speeches of Shri Iethmalani in U.K. and the U.S.A: At that time Shri Iathmalani was present in the House. I yielded to him to say something if he were to say something in defence of what I had quoted or against it. But he refused to take the floor. It has tappened in this very House.

SHRI N. K. P. SALVE: Is he not entitled to criticise, that view, Sir?

SHRI BUTA SINGH: What has been quoted by me has not been refuted by Mr. Jethmalani.

SHRI M. S. GURUPADASWAMY (Karnataka): That is not true at all,

SHRI V. GOPALSAMY: The Home Minister is misleading the House Mr. Lethmalati was not allowed to speak.

SHRI M. S. GURUPADASWAMY: He was not given a chance.

SHRI BUTA SINGH: I yielded to Mr. Jethmalani to speak if he wanted to, but Mr. Jethmalani did not speak. Therefore, what Mr. Ratnakar Pandey is doing is what I did. I spoke in English: he is repeating it in Hindi.

SHRI M. S. GURUPADASWAMY
Please listen to me, I was present at that
time. Mr. Jethmalani wanted to speak,
wanted to reply. But he was not allowed
to speak. He requested the Chair. But he
was not allowed to speak at all. What Mr.
Buta Singh is saying is not true.

SHRI BUTA SINGH: It is true.

SHRI M, S. GURUPADASWAMY; I think all of you are suffering from a nightmare.

SHRI BUTA SINGH: Let me say that Mr. Jethmalani has not so far written anything in the press conradicting me

SHRI'V. GOPALSAMY: I think, Mr. Minister, you have decided to speak only untruth and not truth.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Conclude, within two minutes,

DR. RATNAKAR PANDEY: How can I conclude? I have not uttered a sentence.

मैंने आपके माह मा मदन का हाम दिलागा है कि इप सर्वोच्च सदन में खालिस्तान की मांग का समर्थन करने वाला विदेशों में घूम करके खालिस्तान को आप कर के खालिस्तान को आप कर्यों खालिस्तान को आप कर्यों के खालिस्तान को आप कर्यों की और मांग के इस्पापर मांगी में भा रहा हूं, और ऐं के को हम सदन में बैठने का प्रधिकार नहीं है। उसकी इस सदन से निकाला जाना चाहिए । यह सर्वोच्च सदन है, मर्यादित सदन है। जनता पार्टी के नेता श्री ग्राद्धवामी जी की में बड़ी इज्जत करता हूं, अगर जेठमलानी इनके दल में है और यह उस पर एक्शन नहीं लेते हैं तो निश्चित रूप से इस देश की जनता

<sup>\*\*</sup>Expuaged as ordered by the Chair.

पूरा दल अराष्ट्रीय घोषित करेगी । इत . सदन में मैं रेकार्ड कराना चाहता हूं, नहीं तो राम जेठम तानी को अपने देल से निकले।...(ब्यवधान)

SHRI ASHISH SEN (West Bengal): Are we discussing about Puniab of Mr. Jethmalani? 1

डा० रतनाकर पाण्डेय : मान्यवर, स्वतमाध्यम जी, 20 तितम्बर, 1989 को गुरुरारा महोदो ग्रमतसर में सिद्ध स्टूडेंट्र फेडरेमन का एक अधिवासन हुआ है 21 दिन पूर्व और इन अधिवेशन में खुले भव्दों में खाजिस्तान की मांग की यह है। यह पहला अवतर है जब किसी विधिवत् संगठित संस्था ने खालिस्तान के पक्ष में निर्मा का से प्रस्ताव पारित किरा हो । प्रत्रेत, 1986 में दरबार साहब है ऐसी बोजणा पंचक कमेटी ने को थो, परन्तु घोषगाकरते हो प्रथक कमेटी के पदस्य पाकिस्तान भागागए थे। इस प्रधिवेगन में जो 20 दितस्बर, 1989 को हुना है, राष्ट्रीनता के प्रश्न पर मैं ध्यान प्राक्कुट कर रहा हूं, उप समाधास जी, घंटी मत बजाइये, दो-तीन भिनड टाईम दिश नाए, में दो मिनट भी नहीं बोजा हूं, हा श्रधिवेशन में दमामी टकाल के मुख्या बाबा ठाक्र सिंह ने मननीत रिह की तरीरा भेंट किया। भानतीया स्वर्णीय इंदिरा गाँधी जी के इत्यारों के पवित्रों को सन्मानित किया बता । फेडरेगन ने तिरीमणि गर्डेंद्वारी प्रवेचक नौनेटी द्वारा नियुक्त जस्येदारी को मानने थे इंकार कर दिया, और जत्येदारों को भाग्यता दो है. युख्दारा प्रबंधक कमेटी से हुटा दिया बया बा, जो खालिस्तान के समर्थक हैं। इस बात से स्रष्ट है कि प्रव उपवादी संगठनी ने संग्कार के साथ साथ प्रकाली बोडरिशप को भी चुनौती दो है। इस सभा में प्रणं किया गया था उस दिन, कि जब तक खालिहतान प्राप्त नर कर लेंगे, श्राराम से नहीं बैठेंगे। खले तौर पर भारता राज्य, सरकार भ्रीर दरबार की वात की गई। इस सभा में यह भी कहा

गया कि खालिस्तान की स्थापना के लिए काश्मीर लिबरेशन फंट से भी सहायता की जाय । कश्मीर लिबरेशन फांड म्बू-काश्मीर में वह काम कर रही है, जो पैाब में भिडरवालां टाइगर फोर्स, बब्बर खालसा श्रादि श्रातंत्रवादी दल कर रहे हैं। देनों के ट्रेनिंग कैंप पाकिस्तान में हैं, दोनों को पाकिस्तान वे शस्त्र प्रत्त होते हैं और वहीं से भादेश मिल रहे हैं। फेडरेशन की सहायता के उग्रव दियों पाकिस्तान को धन्जाद किया यह प्रार्थना की कि भारत से भाग कर माने वाले उग्रव दियों को भी वह उसी तरह आश्रय है, जिस तरह अफगान मुजाहिदों को दी जा रही है।

यह सब घटनायें, उपाडाक्ष जी, इस बात की पुष्टि करती है कि पाकिस्तान ने भारत के विरुद्ध प्रयोखित युद्ध प्रारंभ कर रखा है। इक्षर इन तरह के षडयंत्र देश को बोड़ने के लिए रचे जा रहे हैं, उघर पाकिस्तानी सीनेट ने अल्डीमेठम दिश है कि तिशाचित खाली करो स्रोर, कश्मीर के संबंध में फ़ैला करो। पाकिस्तान के प्रधान नेनापति अनस्त होग ने कड़ी कार्यवाही करने की धमकी दो है। इतने स्थब्ट है कि जो बिदेशी तानतें हैं. वे महरत में अस्थिरित और उपत्रक कराने के लिए बड़े ब्यामक स्तर पर पड़मंत्र कर कर रही है।...(समग की मंदी)...

महोदय, में बहुा इंपोटण्ट चीन कह रहा हूं। राष्ट्र का प्रश्न हमाने सामने है। भ्राप टाइम में मत जाइए। एक भ्रोर वो भारत सरकार यान-समस्या के समाधान के लिए फ्याब में उपबाद ग्रीर भ्रलगावबाद का मुभाबला करने के लिए सभी प्रकार के संभव कदम उठा रही है भीर 1977 से 1989 की लिस्ट प्राप उठाकर देखिए, चूंकि ग्राप टाइम नहीं दे रहे हैं, तो मैं ध्रापको बताक कि 40 परसेंट, 35 परसेंट हुपा है प्रत्येक गांव में। एक महिला ने तो प्रयने पति के बडे भाई की बंदूक लेकर प्रातकवादियों को दौड़ा दिया और उतको पुलिस में भरती किया गया है। हर गांव में चौकती सेनायें

# Resolution re. Continuance of [sio समाकर पाण्डेव]

बढ़ाई गई हैं सात हजार से प्रधिक गांवों में चौकसी सनायें बनाई गई हैं।

उपसभः इयक्ष भहोदय, जब विपक्ष के सोग कहते हैं कि हम चुनवा नहीं कराना चाहते, हम भागते हैं तो भाष्चर्य होता है कि इनकी कथनी, करनी चिंतन में कितना बड़ा फर्क है, कितना बड़ा गैंप है, कितना बड़ा झूठ इस देश को बताना चाहते हैं। ग्राज विदेशी ताक्वें भारत को तोड़ना चाहती हैं, घिनौना खेल वे बड़ी तेजी से कर रही हैं भीर हैरानी इस बात की है कि विदेशी शक्तियों के साथ-साथ हमारे देश के कुछ व्यक्ति, को किसी न विःसी तरह इस देश को वर्वाद करना चाहते हैं, राष्ट्र को तोड़ना चाहते हैं, वे बिना किसी भय के खलेग्राम दुनियां में भूम रहें हैं, खुलकर झानंदपुर साहिब प्रस्ताव का समर्थन कर रहे हैं, विदेशों में खुलकर भारत विरोधी जहर उगल रहे हैं और इंदिरा गांधी के हत्यारों की बकालत करते हैं, वे इस सदन में बैठे हैं। हम कापुरुष भीर कायर नहीं है, हुर तरह से इस सदन में निपटेंग। इंदिरा गांधी के खून की एक-एक बूद एक-एक भारत है, उसके उत्यारों की वकालत करने वाला इस सदन में बैठे इससे बढ़कर शर्म की बात दूसरी नहीं हो सकती इस भारतीय जन व के लिए।

उपसभाह**ेक महोदय, कहीं मैंने** एक यह गाना सुना बा-

> कहनो है इक बात मुझे इस देश के पह्रेदारों से, संभल कर रहना ग्रपने घर में छिपे हुए गहारों से।

आती है आवाज यही मंदिर, मस्जिद गुरुद्वारों से, संभल कर रहना अपने घर में छिपे हुए गद्दारों से।

पंगव के उग्रवादियों को प्राध्निक हिषयारों की सप्लाई भी एक गंभीर समस्या है। पाकिस्तान में श्रीमती बेनजीर मुद्दों के सत्ता में भाने से ऐसी आग्राएं

बंधी थीं कि शायद पाकिस्तान से उग्र-वादियों को सहायता मिलना बंद हो जाय, परन्तु पाकिस्तान के मुख्यमंत्री श्री नवाब शरीफ ग्रीर बेनजीर भट्टो के टकराब से ऐसी संभावनाएं खत्म होती जा रही हैं। मिर्जा नवाज शरीफ शुरु से बेनजीर भुट्टों के कट्टर विरोधियों में हैं और उनका हर कार्य भुट्टो सरकार को गिराने का है। प्राप्त सूचनायों ग्रनुसार पि**छले म**हीने उन्होंने प्रमुख <del>घातंकवादी वासन सिंह जफरवाल ग्रौर</del> मनोचह को रात के खाने पर प्रपने घर बुलाया था भौर उनके साथ बेनजीर सरकार को गिराने और भारत मातंकवादियों पर दवाब बनाए रखने के लिए विचार-विमर्श किया था। उसी रोज खाने के बाद यह भी फैसला किया गया कि भारत में संसदीय चुनाव से पहले ज्यादा-से-ज्यादा शस्त्रास्त्र भारत में पंजाब में पहुंचा दिए जाएं। पाकिस्तान में पंजाब के मुख्य मंत्री भातंकवादियों से गहरे सम्बंध रखे हुए हैं। मान्यवर, मैं भ्रापके निदशानुसार भपनी बात कहकर बैठूंगा। यह राष्ट्र के महत्व की बात है. इसलिए हमें भाष दे मिनट का मौका भौर दें । श्रीमती भूट्टो की सरकार को गिराने के लिए नवाज शरीफ का साथ पाकिस्तान के प्रसीडेंट गुलाम इसहाक. भेज दे रहे हैं 9 अबटूबर, 1989 के प्रखवारों में खबर छपी है. कि बेनजीर भट्टो ने अमेरिकी प्रेसिडेंट बुश से अपनी सरकार को विरोधियों से बचाने के लिए सहायता मांगी. है। प्रातंत्रवादियों के हथि-यारों का स्रोत बंद करने के लिए भारत सरकार को युद्ध स्तर पर कार्यवाही करनी होगी। द्याज पाकिस्तान में द्याम तौर पर उत्तर-पश्चिमी सीमा-प्रांत की राजधानी पेशावर खास तौर पर शस्त्रों का सबसे बड़ा ग्रह्डा बन गया है कारण यह है कि चीन अपनी सेना का आधुनि-कीकरण करना चाहता है। इसके लिए उसे विदेशी मुद्रा की सक्त जरूरत है जिसे वहं भ्रपने हथियार बेचकर प्राप्त करता है। एक दूसरा कारण है, अमरीका से खुली मदद मिलने के कारण प्रफमान मुजाहिदीन के पास उनकी जरूरत से

कहीं ज्यादा हिथ्यार हैं जोिक पाकिस्तान के माठ्यम से खालसा इंटरनेशनल के मुखदेव सिंह बब्बर, पंथिक कमेटी के वासन सिंह जफरवाल और भिंडरावलि खालिस्तान टायगर्स फोर्स के गुरुवरण सिंह मनोचहल पर ए०के० 47 और ए०के० 74 बंदूकें खरीदने और दूसरा गोला-बारूद खरीदने के लिए लगातार दवाब पड़ रहा है और हमारे देश में विदेशी हथियार आ रहें हैं।

Resolution re.

Continuance of

महोदय, अब मैं अंत में कहना चाह्ता हूं (**ब्यवधान**) में श्रापके शोर करने से बैठने वाला नहीं हूं। राष्ट्र की सुरक्षा के साथ कोई समझौता नहीं होगा। महोदय, इस कार्य के लिए उन्हें पैसा पाकिस्तान तथा विदेशों से मिल रहाँ है। इस बल पर इंग्लेंड में 20 गुरुद्वारे उग्रवादियों के कब्जे में हैं। इसके साथ ही अमेरिका और कनाडा में भी इनके मजबूत रिश्ते हैं। धन प्राप्ति के लिए रिश्ते बनाए गए हैं। इन शस्त्रों को भारत लाने के लिए सीमा पर से कई रास्ते हैं-- रुबीर सिंह पुरा पंजाब में खेमकारण सेक्टर घोर राजस्थान में गंगानगर। हथियारों की तस्करी को रोकने के लिए सीना पर बाधाएं खड़ी करना, गम्त बढ़ाना, हर सीमा चौकी पर राडार लगाना, भ्रष्टाचार को रोक्तना तथा मण्डी क्षेत्र में घुसपैठियों के शस्त्र भंडारों का सख्ती से पता लगाना सरकार के लिए जरूरी है।

महोदय, अंत में मैं अपनी बात समाप्त करते हुए कहना चाहूंगा कि सिख स्ट्डेंट्स फेडरेशन का अधिवेशन खतरे की एक घंटी है। विस्तार से अखबारों में छपा है। गृह मंत्रालय उस पर कार्यवारों कर रहा होगा, लेकिन मैं इतना कह बेना चाहता हूं कि अलग झंडा, अलग प्रधान और अलग विघान बनाने की मांग एक घिनौनी साजिश है। यह इम देश से एक खुली बगावत है इम अधिवेशन में लिए गए फैनले में अकाली लोग भी सम्मिलत हैं। उनके जो अलग-अलग छड़े हैं, वे उसमें थे कि नहीं यह मैं सरदार साहब से पूछना चाहता हूं। खालिस्तान की जो पार्टी है, वे लोग

भी खालिस्यान का समर्थन कर रहे हैं। इस दौड़ में निश्चित रूप से हम इस राष्ट्र को टूटने नहीं देंगे चाहे गर्दनों को कटवा देना हो। भगत तिह, राजगृह भौर हमारे बड़े-बड़े नेता हुए हैं---लाला लाजपत राय जैत, उन महापुरुषों ने अपना बलिदान दिया है पंगव को भारत के नक्शों में रहने देने के लिए। मैं इस सदन के माठाम से सारे देश की जनता, से कहना चाहता हूं कि अगर जरूरत पड़ेगी तो एक-एक बच्चा कुर्बात हो जाएगा, लेकिन खालिस्तान नहीं बनने दिया जाएगा। लेकिन गुरुपदस्वामी जैसे लोग, जिनकी इज्जत है, जिनकी प्रतिष्ठा है राम जेठमलानी जैसे तत्व को इस सदन से भौर अपने घर से निकालेंगे तब जाकर यह काम संभव होगा।

मुझे आपने बोलने का मौका दिया, मैं आपका कृतज्ञ हूं।

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, when senility affects the wisdom of the House, sanity is affected and when sanity is affected, in Punjab cannot be ended. insanity Unfortunately, the elders in the House have to remember that what is happening in Punjab is much more important and serious than to be affected by the spectre of a particular personality this or that side of the House. While opposing the Statutory Resolution tooth and nail, I would ask Mr. Mr. Buta Singh to kindly explain if the Government is really interested in solving the problem of Punjab. I ask this question because the Prime Minister, some months back had visited Jallandhar and while addressing a rally, he had pointed out that he would invite leaders of all the political parties to find out a new initiaive for the solution of the Punjab problem. Unfortunately, the meeting did not take place. No national consensus has been arrived at, at the intiative of the Prime Minister because the meeting was never called. Therefore, I am led to believe that the Government does want the problem in Punjab to linger-linger because if the Punjab problem is lingering on, it gives the Government a leverage. In the same way, the Government wants the [Shri Gurudas Das Gupta)

Babri Masjid-Ramjanambhoomi tangle to remain unsolved. When the communal climate in the country is deteriorating dangerously, this Government refuses to call a meeting of the National Integration Council. Therefore, Sir, I am led to believe that this Government wants to play cards with the fundamentalists to reap narrow political advantage. I am told that the Home Minister is in touch with a section of terrorists in Punjab. In the same way, he is in touch with the Vishwa Hindu Parishad to ensure that the socalled stone laying of Hindu Mandir on the outskirts of Babri Masjid is done in the presence of RSS volunteers and volunteers belonging to the Bajrang Dal in order to ensure that the stone laying programme is done smoothly. Therefore, the legacy of rearing up Bhindranwale still continues and the new leadership, while in its political gain is not interested to have a national consensus at the same time, the political leadership of the Congress is interested to play dangerously either with the terrorists in Punjab or with the fundamentalists in other parts of the country. This is the undiluted policy of the Government which claims itself to be secular. The undiluted policy is to allow Punjab to burn so that they can reap the political benefits. The undiluted policy of this so-called secusar Government is to allow the fundamentalists to rise in other parts of the country so that it can reap its bonefit the dangerous rise of Hindu fundamen-This talism. Government is rested to play cards. Politically. this Government interested is keep itself in office by colluding or compromising with terrorism or fundamentalism to ensure that it can get the benefit of Hindu revivalism in he next election. Mr. Chairperson, there can be no dirtier canard than to say that the comsumists here in the country are in collusion with communalism. You should know that the communists and the left forces with their own lives are playing against fundamentalism whether it is in Punjab, whether it is in Ayodhya, whether it is in U. F. whether it is in West Bengal or whether it is in other parts of the country. Therefore, by paying a heavy price we come here to tell you that your secularism is diluted. It is diluted because you want to reap political benefit in the ensuing elections.

Mr. Chairperson, how is the Government under Mr. Buta Singh which is functioning in Punjab? I will give you an instance. There have been three committees which this Government has set up under Siddhartha Sanker Ray. There is a committee on peace and harmony that committee does not meet. There is a committee under Siddhartha Sanker Ray on law and order which irregularly meets. There is a committee under Siddhartha Sanker Ray on public grievances which generally does not meet. Therefore, the Government under Mr. Siddhartha Sanker Ray has not only become absolutely contradictory with the interests of the people of Punjab but it is increasingly becoming non-responsive to the grievances of the people of Punjab. There is a growing estrangement between the Government led by Siddhartha Sanker Ray under Mr. Buta Singh and the interests of the people of Punjab. The gentleman who is heading the administration there considers himself not to be the representative of the Prime Minister but of late he has started considering himself to be the representative of the Congress-I President. Therefore, his only job of late has been not to fight torrorism but to consolidate the Congress. put the Congress on its own feet so that it can fight the next elections. This is the sordid style of the Presidential rule in Punjab.

Mr. Chairperson, the position is, there is widespread corruption. There is not only more murder than it had been during the regime of Mr. Barnala but there is widespread corruption. There is widespread laefficiency. There are complaints that the police is extorting money during day time. What is the morale of the police? The morale of the police is sagging because the near relations of police officers are being kidnapped by the terrorists. Not only that. New techniques and devices are being made use of by terrorists there in Punjab. Therefore, the question is: How and in what way this Government would like to fight terrorism in Punjab? You cannot fight terrorism with bullets alone.

It is not the barrel of the gun which is the source of power in the modern world. It is the political initiative, it is the political isolation of terrorism from the soil of Punjab, which is necessary to bring about an end there. Terrorists, hard-core terrorists, have been eliminated. But new terrorists are taking their place. Therefore, terrorism has soil in the heart of the people of Punjab. Why is it so? It is so because the people of Punjab are feeling hurt, the people of Punjab are feeling humiliated; the people of Punjab have something to complain against the Central Government and that complaint is not being looked into and as a result of that sense of humiliation, new people, young people, are joining the ranks of terrorists. Therefore, if the Government wants to solve the problem of Punjab, it is not only by bullet in exchange of bullet, it is not only by producing a separate hit-list by the police which may be necessary. I do not believe that the heart can be changed so far as the terrorists in Punjab are concerned. Terrorists will have to be hurt. But at the same time, there has to be a political initiative. The Rajiv Gandhi-Longowal accord is not dead in my opinion. There can be a new dialogue and the basis of the new dialogue can be the Rajiv Gandh-Longowal pact. That can be the begining. But where is the intiative? Either the Government dos not want to solve the problem or the Government has arrogated to itself the responsibility of tacking the problem in Punjab singlehandedly which it cannot do. Therefore, handedly which it cannot do. Therefore, Mr. Chairperson, in the opinion of the Communist Party of India, in the opinion of the Leftists, in the opinion of those who are crusading against the forces of secossion all over the country, I demand that let there be a meeting of all the political parties. The Prime Minister has been deliberately beraking his promise not only on the question of a discussion on the Bofors but on the question of having a national consensus.

Secondly, I want the Government and at the same time the Congres, Party to ensure that popular initiative is taken to fight terrorism at the grass-root level. Terrorism cannot be fought by having a

Ribiero in place of Mr. Gill or a Gill in place of Ribiero Of course, terrorism has to be fought with bullets. At the same time, there has to be political initiative. And political intative means that there has to be a national consensus. At the same time I put this question to other political parties: Why should people belonging to different political parties speak in different voices? Why should a party having a unit in Chandigarh demand that Chandigarh should be a centrally administered unit? At the same time, the unit of that party should demand in other parts that it sould be a part of Punjab. Let all the political parties speak in the same language. Let all the political parties come out with the same promise. Let there be a national consensus. And on the basis of a national consensus the nation as a whole can tackle the problem of Punjab.

Mr. Buta Singh, you may be a brave man. You may be surrounded by the Black Cats all the time. But the people of India are much more braver and stronger than you are. And, therefore, it is the people of India, all the secular forces committed against terrorism, who have to be activated. Your policy stands in the way. Your collusion, your compromise and your concessions to fundamentalism, whether in Babri Masjid or Ram Janam Bhoomi Mandir or in Kashmir or in Punjab, your policy of compromise, stand in the way. (Time bell rings)

Therefore, secularism calls for a concerted drive against fundamentalism and firm administrative means, and at the same time a firm political will. This is a Government which lacks that firm political will. And that price is being given by the people of Punjab. And I can telt you that if terrorism is not fought out politically and at the same time through administrative way, not Punjab but the whole of India will have to pay the price for it.

Therefore, I put the only question to Mr. Buta Singh and I wish he explains: In what way does he intend to tackle the Punjab problem, because Punjab cannot be put under President's rule for all time to come? You will have to face elections? Therefore, what is his strategy so

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far as tackling the problem of Punjab is concerned ?

Thank you, Sir.

THAKUR JAGATPAL SINGH: Why is your party joining hands with ... (Interruptions)

SHRI GURUDAS DAS GUPTA: You are a (Interruuptions) You are a\* I put it on record.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Take your seat,

Now, there is a message from the Lok Sabha.

### MESSAGE FROM THE LOK SABHA

The Appropriation (No. 5) Bill, 1989

SECRETARY-GENERAL: I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 5) Bill, 1989, as passed by Lok Sabha at its sitting held on the 12th October, 1989

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

RESOLUTION RE. PRESIDENT'S PRO-CLAMATION UNDER ARTICLÈ 356 IN RELATION TO PUNJAB—CONTD.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Hanspal. Five Minutes. -

भी हरवेन्द्र सिंह हसपाल: उपसना-ध्यक्ष महोदय, पंजाब की समस्या इस सदन में बहुत दका डिसकस हो चुकी है ग्रीर जितनी दफा प्रेजीडेंट रूल के एक्स-हेंशन की बात ग्रायी उस वक्त भी पंजाब समस्या डिसकस हुई । लेकिन उस समस्या का अभी तक कोई ऐसा हल नहीं निकला जिससे पंजाब के हालात यह कहे जा सकें कि पहले से सुधरे हों। ग्राज की तारीख में मैं ऐसा मानता ह कि हालात वहां पर ग्रगर भयंकर नहीं तो बहुत खराब जरूर हैं। मैं इस बात को बहुत लम्बा न करते हुए ग्राज इस बात में जाना चाहंगा कि हालात वहां पर सुधर क्यों नहीं रहे हैं। मैं समझता हूं कि वहां पर टेरोरिस्टल को भीर टेरोरिज्म रेस्पेक्टिबिलिटी दी जा रही है और इसलिए यह समस्या वहां पर खत्म नहीं हो रहो है । वह रेस्पेक्टिबिलिटी कहाँ मिलती है ? एक तो प्रेस से मिलती है। प्रेस वाले लोग, कुछ तो पंजान का प्रेस भीर नेशनल प्रेस भी, वहां के इंसीडेंटस को इतना हाईलाइट करते हैं कि उससे लोगों के दिमाग पोल्यट होते हैं ग्रीर उन टेरोरिस्टस को उत्साह मिलता है। पंजरव के कुछ पेपसं रोजाना उन मरे हुए टेरोरिस्टस के फ़ांट पेज पर फोटो छापते हैं जिससे उनको रेस्पेक्टिबिलिटी मिलती है। दूसरी बात पोलिटिकल पार्टीज से उनको रेस्पे-क्टिबिलिटी मिलती है। पोलिटिकल प्रार्टीज भ्राने पोलिटिकल गन के लिए उनको केंड्रेम नहीं करते हैं । इस काम में जो बात मैं कहना चहिता ह उसमें श्री गुरुदास गुण्ता जी ने मेरी बात की ध्रासान कर दिया है। उन्होंने अपील की है सारी की सारी अपोजीशन पार्टीज से कि वे एक होकर एक बात कहें तो यह टेरोरिज्म की समस्या हुल हो सकती है। मुझे यह कहने में कोई संदेह नहीं है कि कम्युनिस्ट पार्टी पंजाब में सन्कार का साथ दे रही है। बाकी कोई पार्टी नहीं दे रही है। इसकी मैं डिटेल में नहीं जाना चाहता है। लेकिन भाजकल वी०पी० सिंह स'हब का बड़ान महो रहा है। मैं उनकी पार्टी की बात करना चाहता हूं। मेरा **काम** 

President's rule

in Puniab

<sup>\*</sup>Expunged as ordered by the Chair,